

Seventh Lok Sabha
VII Session (23/11/1981 to 24/12/1981)

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 23, 1981/Agrahayana 2, 1903 (Saka)

No. 186

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Sadashiv Daji Patil who was a Member of the Fourth Lok Sabha; Shri Suresh Chandra Deb who was a Member of the First Lok Sabha; Shri Lahri Singh, who was a Member of Third Lok Sabha; Shrimati Sheoraj Vati Nehru who was a Member of First Lok Sabha; and Shri Rajaram Dadasaheb Nimbalkar who was a Member of Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question No. 3 was orally answered. Starred Question No. 11 had been postponed to 30th November, 1981. Replies to Starred Questions Nos. 1, 2, 4—10 and 12—20 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1—5, 7, 8, 10—187 and 189—230 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
 - (i) Statement No. XIV—Sixteenth Session, 1976 } Fifth Lok Sabha
 - (ii) Statement No. XXII—Seventh Session, 1979. } Sixth Lok Sabha
 - (iii) Statement No. X—Eighth Session, 1979. }
 - (iv) Statement No. VIII—First Session, 1980. }
 - (v) Statement No. X—Second Session, 1980. }
 - (vi) Statement No. XIV—Third Session, 1980. }
 - (vii) Statement No. VII—Fourth Session, 1980. } Seventh Lok Sabha
 - (viii) Statement No. VI—Fifth Session, 1981. }
 - (ix) Statement No. VII—Fifth Session, 1981. }
 - (x) Statement No. I—Sixth Session, 1981 }
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 1980-81 along with the Accounts and the Audit Report thereon, under subsection (11) of section 31 of the Warehousing Corporation Act, 1962.
- (3) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation, New Delhi, for the year 1980-81.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1980-81 along with Accounts and the Audit Report thereon.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1980-81.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1978-79 together with Audit Certificate.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1979-80 together with Audit Certificate.
- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1979-80.
- (ii) Annual Report of the Rajasthan State Agro Industries Corporation Limited, Jaipur, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Proclamation (Hindi and English versions) dated the 21st October, 1981 issued by the President under article 356 of the Constitution in relation to the State of Kerala, published in Notification No. G.S.R. 564(E) in Gazette of India dated the 21st October, 1981, under article 356(3) of the Constitution.
- (10) A copy of the Order (Hindi and English versions) dated the 21st October, 1981 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation, published in Notification No. G.S.R. 565(E) in Gazette of India dated the 21st October, 1981.

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- (11) A copy of the Report dated the 20th October, 1981 of the Governor of Kerala to the President (Hindi and English versions).
- (12) @ (i) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (a) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
 - (b) Report on the working and activities of the Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
 - (c) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
 - (d) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
 - (e) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
 - (f) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
 - (g) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
 - (h) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

@The Reports were previously laid on the Table on the 13th September, 1981.

- (i) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (j) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (k) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (l) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (m) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (n) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (ii) A copy each of the following Reports% (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
 - (a) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
 - (b) Report on the working and activities of the Corporation Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.

% Annual Reports contain two Profit & Loss Accounts viz., for the period 1st January, 1980 to 15th April, 1980 (pre-nationalisation period) and another for the period 16th April, 1980 to 31st December, 1980 (post-nationalisation period.)

- (c) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
 - (d) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
 - (e) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
 - (f) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1980 along with the Accounts and the Auditor's Report thereon.
- (iii) A copy of the Report@@ (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1980, along with the Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.
- (13) A copy of the Assam Finance Act 1981 (President's Act No. 1 of 1981) (Hindi and English versions) published in Gazette of India dated the 25th September, 1981, under sub-section (3) of section 3 of the Assam State Legislature (Delegation of Powers) Act, 1981.
- (14) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (1) G.S.R. 533(E) published in Gazette of India dated the 24th September, 1981 together with an explanatory note seeking extension of exemption of Excise Duty on Copper.

@@The Report was previously laid on the Table on the 28th August, 1981.

- (ii) G.S.R. 567(E) published in Gazette of India dated the 28th October, 1981 together with an explanatory memorandum regarding incentive to the sugar factories for early crushing of sugarcane.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) S.O. 2937 published in Gazette of India dated the 31st October, 1981 regarding exemption to the 'King George Fifth Memorial' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1979-80 to 1982-83.
- (ii) S.O. 2938 published in Gazette of India dated the 31st October, 1981 regarding exemption to the 'Maharashtra Branch of the Commonwealth Parliamentary Association' under section 10 (23C) of the Income-tax Act, 1961 for the assessment years 1976-77 to 1981-82.
- (iii) S.O. 2939 published in Gazette of India dated the 31st October, 1981 regarding exemption to the 'Maharashtra State Council for Child Welfare' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1978-79 to 1982-83.
- (iv) S.O. 2940 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Tirunelveli Social Service Society, Palayamkottai' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1978-79 to 1981-82.
- (v) S.O. 2941 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'The Society for Comprehensive Rural Health Project of India' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1980-81 to 1982-83.
- (vi) S.O. 2942 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Social Welfare Centre, Indore' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1979-80 to 1982-83.
- (vii) S.O. 2946 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'German Leprosy Relief Association' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1975-76 to 1981-82.

- (viii) S.O. 2947 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Assam Rifles Group Insurance Scheme' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1979-80 to 1981-82.
- (ix) S.O. 2948 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Haryana Amalgamated Fund for the Welfare of Ex-Servicemen' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1980-81 and 1981-82.
- (x) S.O. 2949 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Indian Council of Child Welfare' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1978-79 to 1981-82.
- (xi) S.O. 2950 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Shree Nasik Panchavati Panjrapole, Nasik' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1982-83 to 1984-85.
- (xii) S.O. 2952 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'India International Centre, New Delhi' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1982-83 to 1984-85.
- (xiii) S.O. 2953 published in Gazette of India dated the 31st October, 1981 regarding exemption to 'Harijan Sevak Sangh, Delhi' under section 10(23C) of the Income-tax Act, 1961 for the assessment years 1979-80 to 1981-82.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 529(E) published in Gazette of India dated the 23rd September, 1981 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*, in supersession of notification dated the 1st July, 1981.

- (ii) G.S.R. 530(E) published in Gazette of India dated the 24th September, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa* in supersession of notification dated the 10th September, 1981.
- (iii) G.S.R. 531(E) published in Gazette of India dated the 24th September, 1981 together with an explanatory note regarding exemption to vegetable oils from import duty.
- (iv) G.S.R. 532(E) published in Gazette of India dated the 24th September, 1981 together with an explanatory note regarding extension of customs duty on unwrought copper for a further period of one year.
- (v) G.S.R. 545(E) published in Gazette of India dated the 1st October, 1981 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (vi) G.S.R. 562(E) published in Gazette of India dated the 20th October, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice-versa* in supersession of notification dated the 1st October, 1981.
- (vii) G.S.R. 563(E) published in Gazette of India dated the 20th October, 1981 together with an explanatory note regarding reduction in the export duty on groundnut kernel.
- (viii) G.S.R. 960 published in Gazette of India dated the 31st October, 1981 together with an explanatory memorandum making certain amendment to notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin found to qualify for preferential entry into India under the Indo-Nepal Treaty of Trade, 1978.
- (ix) G.S.R. 588(E) published in Gazette of India dated the 12th November, 1981 together with an explanatory note withdrawing the total exemption on coffee from the export duty leviable thereon and subjecting it to export duty at the rate of Rs. 85/- per quintal.

(17) A statement (Hindi and English versions) on Market Loans raised and notification on sale of Special Bearer Bonds, 1991 issued by the Central Government in October, 1981.

(18) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks under Section 126 of the Trade and Merchandise Marks Act, 1958 for the year 1980-81.

***5. Calling Attention**

Shri Satyasadhan Chakraborty called the attention of the Minister of Home Affairs to the reported massacre of 24 Harijans in Dehoji village, Mainpuri district, Uttar Pradesh on 18 November, 1981.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.20 P.M.)

6. Statement by Minister

The Minister of Finance made a statement regarding India's extended arrangement with the International Monetary Fund.

7. Matters under Rule 377

(1) Shri Harish Chandra Singh Rawat raised a matter regarding need for amendment in Cantonment Act for setting up Municipal Boards for Ranikhet and Lansdowne areas.

(2) Shri Ranjit Singh raised a matter regarding shortage of water and famine conditions prevailing in many parts of Bihar.

(3) Shri Zainul Basher raised a matter regarding crisis in silk industry due to rise in price of silk yarn.

(4) Dr. Vasant Kumar Pandit raised a matter regarding National Goitre Control Programme.

(5) Shri Satyasadhan Chakraborty raised a matter regarding protest rally by workers at Boat Club, New Delhi.

**From 12.33 P.M. to 1.16 P.M. and From 2.20 P.M. to 3.10 P.M.:*

(6) Shri Rashid Masood raised a matter regarding need for taking over of Roorkee Engineering University by Union Government.

8. Government Bill—Passed

THE OIL INDUSTRY (DEVELOPMENT) AMENDMENT BILL, 1981

The motion for consideration of the Bill was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

- (1) Shri R. P. Das
- (2) Shri Xavier Arakal
- (3) Shri Virdhi Chander Jain
- (4) Shri Jagpal Singh
- (5) Shri Girdhari Lal Vyas
- (6) Shri T. R. Shamanna
- (7) Shri Ram Singh Yadav
- (8) Shri Era Mohan
- (9) Shri Mool Chand Daga
- (10) Shri K. M. Madhukar
- (11) Shri Harikesh Bahadur
- (12) Shri G. M. Banatwalla
- (13) Shri Bapusaheb Parulekar

Shri P. C. Sethi replied to the debate

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. C. Sethi.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri P. C. Sethi

The motion was adopted and the Bill was passed.

9. Government Bill—Under consideration

**THE CINE-WORKERS AND CINEMA THEATRE WORKERS
(REGULATION OF EMPLOYMENT) BILL, 1981.**

The motion for consideration of the Bill was moved by Shri Vasant Sathe.

The following Members took part in the debate:—

- (1) Shri Ajit Bag
- (2) Shrimati Krishna Sahi
- ✓(3) Shri Era Mohan
- (4) Shri Mool Chand Daga (*Speech unfinished*).

The discussion was **not** concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th November, 1981.)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, November 24, 1981|Agrahayana 3, 1903 (Saka)

No. 181

11 A.M.

1. Starred Questions

Starred Questions Nos. 21—25, 27, 28 and 29 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 231—327 and 329—460 were laid on the Table.

A statement by the State Minister of Energy correcting the reply given to Unstarred Question No. 2300 on 1st September, 1981 regarding coal available in Raigarh Mines was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1980-81.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A copy of the Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 508(E) in Gazette of India dated the 7th September, 1981, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (3) A copy of the Indian Telegraph (Third Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 744 in Gazette of India dated the 8th August, 1981, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Twentieth Amendment) Rules, 1981, published in Notification No. G.S.R. 525(E) in Gazette of India dated the 23rd September, 1981 together with an explanatory memorandum.
 - (ii) The Central Excise (Twenty-first Amendment) Rules, 1981, published in Notification No. G.S.R. 991 in Gazette of India dated the 7th November, 1981.
 - (iii) The Central Excise (Twenty-second Amendment) Rules, 1981, published in Notification No. G.S.R. 1009 in Gazette of India dated the 14th November, 1981.
- (5) A copy of the Customs and Central Excise Duties Drawback (Second Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 528(E) in Gazette of India dated the 23rd September, 1981, under section 159 of the Customs Act, 1962 and sub-section (2) of section 38 of the Central Excises and Salt Act, 1944 together with an explanatory memorandum.

- (6) A copy of the Compulsory Deposit (Income-tax Payers) (Third Amendment) Scheme, 1981 (Hindi and English versions) published in Notification No. G.S.R. 520(E) in Gazette of India dated the 21st September, 1981, under sub-section (6) of section 19 of the Compulsory Deposit Scheme (Income-tax Payers) Act, 1974.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 519(E) published in Gazette of India dated the 21st September, 1981 together with an explanatory memorandum regarding exemption on cotton when imported from Pakistan from the payment of whole of customs duty.
 - (ii) G.S.R. 534(E) and 535(E) published in Gazette of India dated the 25th September, 1981 together with an explanatory memorandum regarding exemption to denatured alcohol from payment of basic, additional and auxiliary duties of customs.
 - (iii) G.S.R. 869 published in Gazette of India dated the 26th September, 1981 together with an explanatory memorandum making certain amendment to Notification No. 179-Customs dated the 4th September, 1980 so as to add the name of the Managing Director, Cement Corporation of India Limited to the list of authorities specified in the notification dated the 4th September, 1980.
 - (iv) G.S.R. 536(E) published in Gazette of India dated the 26th September, 1981 together with an explanatory memorandum regarding exemption to articles falling under heading No. 84—66 when imported into India for manufacture of newsprint, printing and writing paper from payment of basic duty of customs in excess of 30 per cent ad valorem.
 - (v) G.S.R. 539(E) and 540(E) published in Gazette of India dated the 28th September, 1981 together

- with an explanatory memorandum regarding exemption to certain imported components and equipments for manufacture of trawlers from whole of basic and additional duties of customs and auxiliary duty of customs.
- (vi) G.S.R. 546(E) and 547(E) published in Gazette of India dated the 1st October, 1981 together with an explanatory memorandum regarding exemption to Vinyl Chloride Monomer from payment of customs duty.
- (vii) G.S.R. 570(E) to 572(E) published in Gazette of India dated the 2nd November, 1981 together with an explanatory memorandum declaring Computer and Telecommunication project for monitoring of exploitation and flow of Crude and Gas by Oil and Natural Gas Commission—Project TITAN as a project under heading 84—66 of Customs Tariff Act, 1975 for uniform concessional rate of 40 per cent *ad valorem* of basic customs duty and exempting components and sub-assemblies for manufacture of equipment for Offshore installations from payment of customs duty.
- (viii) G.S.R. 582(E) published in Gazette of India dated the 5th November, 1981 together with an explanatory memorandum making certain amendment to notification No. 238/81-Customs dated the 5th November, 1981 so as to add the name of General Manager, Bharat Earth Movers Limited to the list of authorities specified in the notifications dated the 15th February, 1979 and 12th May, 1981.
- (ix) G.S.R. 597(E) and 598(E) published in Gazette of India dated the 13th November, 1981 together with an explanatory memorandum regarding exemption to pig iron from the whole of customs duty leviable thereupon upto 15th May, 1982.
- (x) G.S.R. 599(E) and 600(E) published in Gazette of India dated the 13th November, 1981 together

with an explanatory memorandum regarding exemption to tinmill black plate for the manufacture of tin plates from the whole of customs duty leviable thereon upto the 30th September, 1982.

- (8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 526(E) and 527(E) published in Gazette of India dated the 23rd September, 1981 and G.S.R. 561(E) published in Gazette of India dated the 17th October, 1981 regarding rebate in excise duty on export of blended|unblended tea.
 - (ii) G.S.R. 947 published in Gazette of India dated the 24th October, 1981 together with an explanatory memorandum regarding exemption to Zinc Oxide from so much of the duty of excise leviable thereon as is in excess of 5 per cent *ad valorem*.
 - (iii) G.S.R. 573(E) published in Gazette of India dated the 2nd November, 1981 together with an explanatory memorandum regarding exemption from Central Excise duty on equipments of Computer|Telecommunication of the project 'Titan' of Oil and Natural Gas Commission.
 - (iv) G.S.R. 579(E) published in Gazette of India dated the 5th November, 1981 together with an explanatory memorandum making amendments to certain notifications relating to wireless receiving sets, office machines gramophones and parts, musical systems so as to define the expression "Value" for the purpose of those notifications.
 - (v) G.S.R. 580(E) and 581(E) published in Gazette of India dated the 5th November, 1981 together with an explanatory memorandum regarding reclassification of Tea Zones.
 - (vi) G.S.R. 992 published in Gazette of India dated the 7th November, 1981 together with an explanatory

memorandum regarding exemption of Zinc Hydroxide used in the manufacture of Zinc Oxide from Central Excise Duty.

- (vii) G.S.R. 583(E) published in Gazette of India dated the 9th November, 1981 together with an explanatory memorandum making certain amendment to notification No. 95-79-Central Excises dated the 1st March, 1979 to include electric fans also as inputs eligible for duty credit if used in the manufacture of refrigerators, airconditioners or refrigerating or airconditioning appliances and machinery.

4. Assent to Bills

(i) Secretary laid on the Table following six Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Appropriation (Railways) No. 5 Bill, 1981.
- (2) The State of Nagaland (Amendment) Bill, 1981.
- (3) The Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1981.
- (4) The Appropriation (No. 5) Bill, 1981.
- (5) The Income-tax (Second Amendment) Bill, 1981.
- (6) The Assam State Legislature (Delegation of Powers) Bill, 1981.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Oil and Natural Gas Commission (Amendment) Bill, 1981.
- (2) The Delhi University (Amendment) Bill, 1981.
- (3) The Export-Import Bank of India Bill, 1981.
- (4) The British India Corporation Limited (Acquisition of Shares) Bill, 1981.

- (5) The Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Bill, 1981.
- (6) The Victoria Memorial (Amendment) Bill, 1981.
- (7) The Cine-workers Welfare Fund Bill, 1981.
- (8) The Essential Services Maintenance Bill, 1981.
- (9) The Burmah Oil Company [Acquisition of Shares of Oil India Limited and of the Undertakings in India of Assam Oil Company Limited and the Burmah Oil Company (India Trading) Limited] Bill, 1981.
- (10) The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Bill, 1981.
- (11) The Merchant Shipping (Amendment) Bill, 1981.

***5. Calling Attention**

Shri Harish Chandra Singh Rawat called the attention of the Minister of Railways to the growing incidence of dacoities and lawlessness in running trains with particular reference to the looting of the Lucknow-New Delhi Mail on 30 October, 1981, and killing of an Air Force Officer in an armed dacoity in Lucknow-Jhansi passenger train on 21 November, 1981.

The Minister of Railways made a statement in regard thereto.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.20 P.M.)

6. Matters under Rule 377

(1) Shri V. S. Vijayaraghavan raised a matter regarding construction of an airport at Calicut.

(2) Shri Ram Vilas Paswan raised a matter regarding treatment meted out to prisoners in jails with particular reference to the Central Jail, Muzaffarpur.

(3) Shri Ajit Kumar Saha raised a matter regarding steps for solving subsidence problem in Raniganj.

*From 12.32 P.M. to 1.15 P.M. and from 2.20 P.M. to 3.22 P.M.

(4) Shri Sontosh Mohan Dev raised a matter regarding power failure in Cachar district of Assam.

(5) Shri K. M. Madhukar raised a matter regarding enhancement of sugarcane price for cane growers of Bihar.

(6) Shri Ashfaq Husain raised a matter regarding relief measures for flood affected victims of Gorakhpur and Basti districts, Uttar Pradesh.

7. Government Bill—Passed

The Cine-workers and Cinema Theatre Workers (Regulation of Employment) Bill, 1981.

Discussion on the motion for consideration of the Bill moved on the 23rd November, 1981, continued.

The following Members took part in the debate:—

- (1) Shri Mool Chand Daga
- (2) Shri Rashid Masood
- (3) Shri Narayan Choubey
- (4) Shri Xavier Arakal
- (5) Shri Jaipal Singh Kashyap
- (6) Shri Chitta Basu

Shri Vasant Sathe replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 15 were adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 22 were adopted.

Clause 23 was negatived.

Clause 24 was adopted.

Clause 25 was adopted, as amended.

Clause 26 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Vasant Sathe.

Prof. N. G. Ranga took part in the debate.

The motion was adopted and the Bill, as amended, was passed.

8. Government Bill—Under Consideration

THE ECONOMIC OFFENCES (INAPPLICABILITY OF LIMITATION) AMENDMENT BILL, 1981

The motion for consideration of the Bill was moved by Shri Charanjit Chanana.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Xavier Arakal
- (3) Shri C. Palaniappan
- (4) Shri Girdhari Lal Vyas
- (5) Shri Bapusaheb Parulekar
- (6) Shri Mool Chand Daga
- (7) Prof. N. G. Ranga

The discussion was not concluded.

9. Report of Business Advisory Committee

Shri Bhishma Narain Singh presented the Twenty-first Report of the Business Advisory Committee.

6.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th November, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I ✓

[Brief Record of Proceedings]

Wednesday, November 25, 1981 | Agrahayana 4, 1903 (Saka)

No. 182

11 A.M.

1. Starred Questions

Starred Questions Nos. 41 and 42 were orally answered. Replies to Starred Questions Nos. 43, 44 and 46—60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 461—525, 527—551, 553—681 and 683—690 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Power Threshers (Quality Control) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 746(E) in Gazette of India dated the 16th October, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy of the two Wheeler Vehicles (Restriction on Re-sale) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 735(E) in Gazette of India dated the 6th October, 1981, issued under section 18G of the Industries (Development and Regulation) Act, 1951.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 29 of the Petroleum Act, 1934:—
- (i) The Petroleum (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 756 in Gazette of India dated the 15th August, 1981.
 - (ii) The Petroleum (Third Amendment) Rules, 1981, published in Notification No. G.S.R. 757 in Gazette of India dated the 15th August, 1981.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 315(E) published in Gazette of India dated the 22nd April, 1981 regarding extension of period of take over of management of Messrs Carter Pooler and Company Private Limited, Calcutta.
 - (ii) S.O. 331(E) published in Gazette of India dated the 2nd May, 1981 regarding extension of period of take over of management of Messrs Ganesh Flour Mills Company Limited, Delhi.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Cement Research Institute of India, New Delhi, for the year 1980-81 along with Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Cement Research Institute of India, New Delhi, for the year 1980-81.
- (6) A copy of Notification No. F.11|20|79-LSG (Hindi and English versions) published in Delhi Gazette dated the 5th October, 1981 containing Order No. U. 11013|6|81-Delhi of the Ministry of Home Affairs making amendment to the Order dated the 11th April, 1980 issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957 by substituting the words "two years" for the words

“one year and a half” under sub-section (3) of the said Act, together with an explanatory statement for the issue of the Order.

- (7) A copy of the Foreign Contribution (Acceptance or Retention of Gifts or Presentations) Amendment Regulations, 1981 (Hindi and English versions) published in Notification No. S.O. 786(E) in Gazette of India dated the 5th November, 1981, under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976.
- (8) A copy of the Annual General Administration Report (Hindi and English versions) of the Andaman and Nicobar Administration, for the year 1979-80.
- (9) A copy of the Navy (Discipline and Miscellaneous Provisions) First (Amendment) Regulations, 1981 (Hindi and English versions) published in Notification No. S.R.O. 247 in Gazette of India dated the 12th September, 1981, under section 185 of the Navy Act, 1957.
- (10) A copy of Notification No. S.O. 707(E) (Hindi and English versions) published in Gazette of India dated the 19th September, 1981 containing President's Order dated the 19th September, 1981 issued under section 31 of the Delhi Administration Act, 1966 suspending certain provisions of the said Act for a further period of six months with effect from the 21st September, 1981.
- (11) A copy of the Union Public Service Commission (Members) Amendment Regulations, 1981 (Hindi and English versions) published in Notification No. G.S.R. 832 in Gazette of India dated the 12th September, 1981, issued under Article 318 of the Constitution.
- (12) (i) A copy of the Border Security Force, Chief Law Officer and Law Officers Recruitment and Conditions of Service (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No.

- G.S.R. 498(E) in Gazette of India dated the 28th August, 1981, under section 141 of the Border Security Force Act, 1968.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (i) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Appointment by Promotion) Amendment Regulations, 1981, published in Notification No. G.S.R. 875 in Gazette of India dated the 3rd October, 1981.
 - (ii) The Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1981, published in Notification No. G.S.R. 602(E) in Gazette of India dated the 16th November, 1981.
 - (iii) The Indian Forest Service (Pay) Eighth Amendment Rules, 1981, published in Notification No. G.S.R. 603(E) in Gazette of India dated the 16th November, 1981.
 - (iv) The Indian Forest Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1981, published in Notification No. G.S.R. 604(E) in Gazette of India dated the 17th November, 1981.
 - (v) The Indian Forest Service (Pay) Ninth Amendment Rules, 1981, published in Notification No. G.S.R. 605(E) in Gazette of India dated the 17th November, 1981.
 - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1981, published in Notification No. G.S.R. 925 in Gazette of India dated the 10th October, 1981.
 - (vii) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1954, published in Notification No. G.S.R. 926 in Gazette of India dated the 10th October, 1981.

- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 1981, published in Notification No. G.S.R. 944 in Gazette of India dated the 24th October, 1981.
- (ix) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 1981, published in Notification No. G.S.R. 945 in Gazette of India dated the 24th October, 1981.
- (x) The All India Services (Discipline and Appeal) Amendment Rules, 1981, published in Notification No. G.S.R. 959 in Gazette of India dated the 31st October, 1981.
- (xi) The All India Services (Group Insurance) Rules, 1981, published in Notification No. G.S.R. 584(E) in Gazette of India dated the 10th November, 1981.
- (14) A copy of the Delhi Police (Promotion and Confirmation) (Second Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. F. 10|31|81-Home(P)|Estt. in Delhi Gazette dated the 25th September, 1981, under sub-section (2) of section 148 of the Delhi Police Act, 1978.
- (15) A copy of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 921 in Gazette of India dated the 10th October, 1981, under sub-section (4) of section 12 of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Act, 1976.
- (16) A statement (Hindi and English versions) indicating the action taken or proposed to be taken on the recommendation concerning Older Workers adopted at the Sixty-sixth Session of International Labour Conference held at Geneva in June, 1980.
- (17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7

of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

- (i) The Employees' Deposit Linked Insurance (Amendment) Scheme, 1981, published in Notification No. G.S.R. 548(E) in Gazette of India dated the 3rd October, 1981.
- (ii) The Employees' Provident Funds (Fifth Amendment) Scheme, 1981, published in Notification No. G.S.R. 549(E) in Gazette of India dated the 3rd October, 1981.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 23rd November, 1981 Rajya Sabha passed the Pensions' (Amendment) Bill, 1981.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Pensions' (Amendment) Bill, 1981, as passed by Rajya Sabha.

6. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Thirtieth Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Select Committee

Shri Era Anbarasu presented the Report (Hindi and English versions) of the Select Committee on the Bill to provide for the regulation of chit funds and for matters connected therewith.

8. Calling Attention

Shri Harish Chandra Singh Rawat called the attention of the Minister of Health and Family Welfare to the reported deaths due to widespread incidence of encephalitis in Andhra Pradesh, Karnataka, Tamil Nadu, Pondicherry and other parts of the country.

The Minister of Health and Family Welfare made a statement in regard thereto.

9. Statements by Ministers

(1) The Minister of External Affairs made a statement regarding the reported offer of a No War Pact by Pakistan.

* (2) The Minister of State in the Ministry of Home Affairs made a statement correcting certain information given by him to the House on 9th September, 1981 in reply to Calling Attention regarding the reported dacoity in South Extension Branch of Canara Bank in New Delhi.

10. Motion Regarding Twenty-First Report of the Business Advisory Committee

Shri Bishma Narain Singh moved the following motion:—

“That this House do agree with the Twenty-first Report of the Business Advisory Committee presented to the House on the 24th November, 1981.

A substitute motion moved by Shri Chandrajit Yadav was withdrawn by leave of the House.

The Motion was adopted.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.33 P.M.)

11. Matters under Rule 377

(1) Shri Rasa Behari Behra raised a matter regarding allocation of more funds for construction of road communication in Orissa.

(2) Shri Somnath Chatterjee raised a matter regarding reported decision to close down the Central Fisheries Corporation.

(3) Shri Ram Lal Rahi raised a matter regarding problem of seepage water in areas bordering Sarda Project Canal in Uttar Pradesh.

(4) Dr. Karan Singh raised a matter regarding increasing tension in Kishtwar town of Jammu and Kashmir.

*At 12.15 P.M.

(5) Shri Era Anbarasu raised a matter regarding steps for early completion of Madras Atomic Power Project.

(6) Shri Jalil Abbasi raised a matter regarding threatened strike in the National School of Drama, New Delhi.

(7) Shri Rajnath Sonkar Shastri raised a matter regarding issue of arms to Harijans and persons belonging to weaker sections of society.

(8) Dr. A. Kalanidhi raised a matter regarding need to open a branch of seamen employment office at Madras.

12. Government Bill—Passed

THE ECONOMIC OFFENCES (INAPPLICABILITY OF LIMITATION) AMENDMENT BILL, 1981

Discussion on the motion for consideration of the Bill moved on the 24th November, 1981, continued.

The following Members took part in the debate:—

- (1) Shri Rashid Masood
- (2) Shri Vijay Kumar Yadav
- (3) Shri A. K. Roy
- (4) Shrimati Geeta Mukherjee

Shri Charanjit Chanana replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Charanjit Chanana.

The motion was adopted and the Bill was passed.

13. Government Bill—Under Consideration

**THE BEEDI WORKERS WELFARE CESS (AMENDMENT)
BILL, 1981**

The motion for consideration of the Bill was moved by Shri P. Venkata Reddy.

The following Members took part in the debate :—

- (1) Shri E. Balanandan
- (2) Shri G. Narsimha Reddy
- (3) Shri Jagpal Singh
- (4) Shri Rasa Behari Behra
- (5) Shri C. Palaniappan
- (6) Shri Xavier Arakal
- (7) Shri Bhim Singh
- ✓(8) Shri K. T. Kosalram
- (9) Shri K. A. Rajan
- (10) Shri Chandra Shekhar Singh
- (11) Shri Ram Singh Yadav
- (12) Shri Harikesh Bahadur
- (13) Shri Girdhari Lal Vyas
- (14) Shri Chandrajit Yadav
- (15) Shri Mool Chand Daga

The discussion was not concluded.

6.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th November, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I ✓

[Brief Record of Proceedings]

Thursday, November 26, 1981 | Agrahayana 5, 1903 (Saka)

No. 183

11.02 A.M.

1. Starred Questions

Starred Questions No. 63, 64, 66 and 68—70 were orally answered. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 691—811 and 813—920 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Research Centre, Calcutta, for the year 1979-80 along with Accounts and the Audit Report thereon
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1980-81.
(ii) A copy of the Review by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1980-81.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1980-81.
- (ii) A copy of the Review by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1980-81.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1980-81—Parts I & II.
- (ii) A copy of the Review by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1980-81.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1980-81.
- (7) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 478(E) in Gazette of India dated the 6th August, 1981, under section 38 of the Drugs and Cosmetics Act, 1940.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 606(E) published in Gazette of India dated the 17th November, 1981 together with an explanatory memorandum regarding revised rates of exchange for conversion of Dutch Guilders and Hong Kong Dollars into Indian currency or *vice-versa* in supersession of notification dated the 1st October, 1981.
- (ii) G.S.R. 608(E) published in Gazette of India dated the 20th November, 1981 together with an explanatory

memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa* in supersession of notification dated the 1st October, 1981.

- (9) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
- (i) The Railways Red Tariff (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 829 in Gazette of India dated the 5th September, 1981.
 - (ii) The Railways Red Tariff (Third Amendment) Rules, 1981, published in Notification No. G.S.R. 904 in Gazette of India dated the 3rd October, 1981.

4. Calling Attention

Shri P. K. Kodiyan called the attention of the Minister of Civil Supplies to the rise in prices of essential commodities.

Deputy Minister in the Ministry of Civil Supplies made a statement in regard thereto.

(Lok Sabha adjourned at 1.46 P.M. and re-assembled at 2.54 P.M.)

5. Motion for Election to Committee

Smt. Sheila Kaul moved the following motion:—

“That in pursuance of sub-clause (e) of clause 9(1) of the scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, for the next term commencing from the 1st January, 1982.”

The motion was adopted.

6. Matters under Rule 377

(1) Shri Chintamani Jena raised a matter regarding alleged spread of malaria due to increased use of pesticides for Green Revolution and measures to check it.

(2) Shri Mani Ram Bagri raised a matter regarding disfiguring of Jain idols in Madhya Pradesh.

(3) Shri Krishna Chandra Halder raised a matter regarding supply of adequate quantity of copper to M/s. Indo-American Electricals Limited, Durgapur.

(4) Shri George Joseph Mundackal raised a matter regarding need to ban import of coconut oil, cocoa and cocoa powder, nutmug, cloves and rubber.

(5) Shri Cumbum N. Natarajan raised a matter regarding provision of additional coaches in super-fast train between Madurai and Madras.

(6) Shri Ramavatar Shastri raised a matter regarding alleged repressive measures against agricultural labourers by CRPF and Bihar Military Force in certain parts of Patna District.

(7) Shri Rajesh Pilot raised a matter regarding immediate cleaning of Sujan-Ganga canal around the Fort of Bharatpur.

(8) Shri B. D. Singh raised a matter regarding steps to provide improved facilities for primary education in Uttar Pradesh and other parts of the country.

7. Government Bill—Passed

THE BEEDI WORKERS WELFARE CESS (AMENDMENT) BILL, 1981

Discussion on the motion for consideration of the Bill moved on the 25th November, 1981, continued.

Shri P. Venkata Reddy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Venkata Reddy.

The following Members took part in the debate:—

- (1) Shri Rāmavatar Shastri
- (2) Shri Virdhi Chander Jain
- (3) Shri P. Venkata Reddy

The motion was adopted and the Bill was passed.

8. Government Bill—Under consideration

THE NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT BILL, 1981

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Zainal Abedin
- (2) Shri Y. S. Mahajan
- (3) Shri Chandrajit Yadav
- (4) Shri Uma Kant Mishra
- (5) Shri Rajnath Sonkar Shastri
- (6) Shri Pratap Bhanu Sharma
- (7) Shri T. R. Shamanna
- (8) Shri Chakra Dhari Singh
- (9) Shri K. M. Madhukar
- (10) Shri Xavier Arakal (*Speech unfinished*).

The discussion was not concluded.

***9. Statement by Minister**

The Minister of State in the Ministry of Tourism and Civil Aviation made a statement regarding hijacking of Air India Aircraft.

*At 4.37 P.M.

10. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 26th November, 1981 Rajya Sabha passed the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1981.

11. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1981, as passed by Rajya Sabha.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 27th November, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I ✓

[Brief Record of Proceedings]

Friday, November 27, 1981 | Agrahayana 6, 1903 (Saka)

No. 184

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 81 and 83—88 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 921, 922, 924—976, 978—980, 982—1119 and 1121—1150 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 760 (Hindi and English versions) published in Gazette of India dated the 15th August, 1981 authorising the Geological Survey of India to carry out detailed investigations for Magnesite in Tamil Nadu, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification.

- (3) A copy of the Tobacco Board (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 870 in Gazette of India dated the 26th September, 1981, under sub-section (3) of section 32 of the Tobacco Board Act, 1975.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council, Cochin, for the year 1979-80 along with Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council, Cochin, for the year 1979-80.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1979-80 along with Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1979-80.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras, for the year ended 31st December, 1980.
 - (ii) Annual Report of the United India Insurance Company Limited, Madras, for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government on the working of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1980.
- (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government on the working of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1980.
- (ii) Annual Report of the New India Assurance Company Limited, Bombay, for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government on the working of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1980.
- (ii) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year ended 31st December, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Statement regarding Government Business

The Minister of State in the Department of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 30th November, 1981.

5. Motion for Election to Committee

Shri Khursheed Alam Khan moved the following motion:—

“That in pursuance of sub-section (4)(b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and

4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, for the next term commencing from the 1st January, 1982, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

6. Motions regarding Reports of Joint Committees—Extension of Time

(i) Shri D. K. Naikar moved the following motion:—

“That this House do further extend upto the last day of the first week of the Budget Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Indian Panel Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872.”

The motion was adopted.

(ii) Shri K. Mallanna moved the following motion:—

“That this House do extend upto the first day of the last week of the Budget Session, 1982, the time for presentation of the Report of the Joint Committee on the Bill further to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954”.

The motion was adopted.

7. Government Bill—Under consideration

THE NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT BILL, 1981

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 26th November, 1981, continued.

The following Members took part in the debate:—

(1) Shri Xavier Arakal

(2) Shri Chitta Basu

(Lok Sabha adjourned at 1.05 p.m. and re-assembled at 2.10 p.m.)

(3) Prof. N. G. Ranga

(4) Shri D. P. Yadav

(5) Shri P. Rajagopal Naidu

(6) Shri Ashfaq Husain

(7) Shri G. L. Dogra

Shri R. Venkataraman replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon was negatived.

The motion for consideration was adopted.

The discussion was not concluded.

8. Motion regarding Thirtieth Report of the Committee on Private Members' Bills and Resolutions

Shri Rashid Masood moved the following motion:—

“That this House do agree with the Thirtieth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th November, 1981.”

The motion was adopted.

9. Private Members' Bills—Introduced

(1) The Hindu Marriage (Amendment) Bill, 1981 (*Amendment of sections 4 and 13*) by Dr. Vasant Kumar Pandit.

(2) The Indian Post Office (Amendment) Bill, 1981 (*Amendment of section 26*) by Shri Bhogendra Jha.

(3) The Indian Telegraph (Amendment) Bill, 1981 (*Amendment of section 5*) by Shri Bhogendra Jha.

(4) The Indian Railway Board (Repeal) Bill, 1981 by Shri Bhogendra Jha. . .

(5) The Universal Compulsory Primary Education Bill, 1981 by Shri Bhogendra Jha.

10. Private Member's Bill—Motion for Introduction Withdrawn

The Banning of Regional and Communal Parties in India Bill, 1981 by Shri B. V. Desai

The motion for leave to introduce the Bill moved by Shri B. V. Desai was opposed. The motion was withdrawn by leave of the House.

11. Private Member's Bill—Under consideration

The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1980 (Amendment of sections 3, 6B, etc.) by Shri Mool Chand Daga

Shri Mool Chand Daga concluded his speech on the motion for consideration of the Bill moved by him on 18 September, 1981.

The following Members took part in the debate:—

- (1) Shri Rashid Masood
- (2) Shrimati Krishna Sahi
- (3) Shri Sudhir Kumar Giri
- (4) Shri P. Namgyal
- (5) Shri Virdhi Chander Jain
- (6) Shri Ramavatar Shastri
- (7) Shri Harish Chandra Singh Rawat
- (8) Shri Sunder Singh
- (9) Shri D. P. Yadav (*Speech unfinished*)

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 30th November, 1981).

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

Bulletin Part I dated 26-11-1981.

Page 5, Item No. 8—

After “The motion for consideration of the Bill was moved by Shri R. Venkataraman.” *insert* the following—

“An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Chandrajit Yadav.”

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 30, 1981/Agrahayana 9, 1903 (Saka)

No. 185

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 103—106, 108, 109 and 111 were orally answered. Starred Question No. 118 had been postponed to 21-12-1981. Replies to Starred Questions Nos. 101, 102, 110, 112—117, 119 and 120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1151—1157, 1159, 1181, 1183—1202, 1204—1248, 1250—1300, 1302—1325, 1327—1357, 1359—1375 and 1377—1380 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year 1978-79.
 - (ii) Annual Report of the Tripura Forest Development and Plantation Corporation Limited, Agartala, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.
- (4) A copy of Assam Government Notification No. PLA. 583|81|106 dated the 17th November, 1981 (Hindi and English versions) declaring certain services in connection with the production, supply and distribution of electricity including other services under the Assam State Electricity Board constituted under the Electricity Supply Act, 1948 to be essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980, under sub-section (2) of section 2 of the said Act as amended by the Essential Services Maintenance Act, 1981.
- (5) A statement (Hindi and English versions) explaining reasons for not laying the above Notification on the first day of the current session as required under the Act.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 511(E), published in Gazette of India dated the 10th September, 1981 containing Corrigendum to Notification No. G.S.R. 427(E) dated the 3rd July, 1981.
 - (ii) The Sugar (Price Determination for 1980-81 Production) (Fourth Amendment) Order, 1981, published in Notification No. G.S.R. 516(E) in Gazette of India dated the 17th September, 1981.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board, Madras, for the year 1979-80 together with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board, Madras, for the year 1979-80.

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of Notification No. S.O. 3059 (Hindi and English versions) published in Gazette of India dated the 7th November, 1981 regarding exemption to the 'Harijan Ashram Trust, Ahmedabad' under section 10 (23C) of the Income-tax Act, 1962 for the assessment years 1979-80 to 1981-82.

(10) A copy of the Estate Duty (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 801(E) in Gazette of India dated the 17th November, 1981, under sub-section (3) of section 85 of the Estate Duty Act, 1953.

(11) A statement (Hindi and English versions) relating to revised rates for telegraph, telex and telephone services between India and Bangladesh which would come into effect from 1st December, 1981.

4. Government Bills—Introduced

(i) *The African Development Fund Bill, 1981*

(ii) *The Prevention of Cruelty to Animals (Amendment) Bill, 1981*

5. Matters under Rule 377

(1) Shri P. Rajagopal Naidu raised a matter regarding further research for harnessing solar energy.

(2) Shri Krishna Prakash Tewari raised a matter regarding T. V. Station at Allahabad for the coverage of the coming Ardh-Kumbh Fair.

(3) Shri Uma Kant Mishra raised a matter regarding crisis in carpet industry of Mirzapur Bhadohi area in Uttar Pradesh.

(4) Shri Bapusaheb Parulekar raised a matter regarding increasing the range of Radio Station at Ratnagiri.

(5) Shri Satyagopal Misra raised a matter regarding central assistance to West Bengal Government for compensating cultivators for loss of their crops due to pest and drought.

(6) Shri George Fernandes raised a matter regarding Central intervention to enable workers to take over management of Binny Garment Factory, Bangalore.

(7) Shrimati Geeta Mukherjee raised a matter regarding supply of wheat and rice in adequate quantity to West Bengal.

6. Government Bills—Passed

(i) THE NATIONAL BANK FOR AGRICULTURE AND RURAL DEVELOPMENT BILL, 1981

Clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 6 were adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 30 were adopted.

Clause 31 was adopted, as amended.

Clauses 32 to 41 were adopted.

Clause 42 was adopted, as amended.

Clauses 43 to 62 were adopted.

First Schedule was adopted.

Second Schedule was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri R. Venkataraman.

The following Members took part in the debate: —

- (1) Shri Ramavatar Shastri
- (2) Shri Sudhir Kumar Giri
- (3) Shri Nathu Ram Mirdha
- (4) Shri R. Venkataraman.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned at 1.10 P.M. and re-assembled at 2.17 P.M.)

(ii) **THE SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMENDMENT BILL, 1981, AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill was moved by Rao Birendra Singh.

The following Members took part in the debate:—

- (1) Shri Zainal Abedin
- (2) Shri Chandrabhan Athare Patil
- (3) Shri Jharkhande Rai
- (4) Shri Harish Chandra Singh Rawat
- (5) Shri Harikesh Bahadur
- (6) Shrimati Krishna Sahi
- (7) Shri N. Selvaraju
- (8) Shri Chitta Basu
- (9) Shri Mool Chand Daga
- (10) Shri R. L. P. Verma
- (11) Dr. Subramaniam Swamy
- (12) Shri Balasaheb Vikhe Patil

Rao Birendra Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Rao Birendra Singh.

The following Members took part in the debate:—

- (1) Shri Mani Ram Bagri
- (2) Prof. N. G. Ranga
- (3) Rao Birendra Singh

The motion was adopted and the Bill, was passed.

(iii) **THE RAMPUR RAZA LIBRARY (AMENDMENT) BILL, 1980, AS PASSED BY RAJYA SABHA**

The motion for consideration of the Bill was moved by Shri Mallikarjun.

The following Members took part in the debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Shri Mool Chand Daga
- (3) Dr. Vasant Kumar Pandit

- (4) Shri Jharkhande Rai
- (5) Shri G. M. Banatwalla
- (6) Shri Harikesh Bahadur

Shri Mallikarjun replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion was adopted and the Bill, as amended, was passed, by Shri Mallikarjun.

The motion was adopted and the Bill, as amended, was passed.

7. Government Bill—Under Consideration

THE KHUDA BAKHSH ORIENTAL PUBLIC LIBRARY (AMENDMENT) BILL, 1980, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shri Mallikarjun.

The following Members took part in the debate:—

- (1) Shri Satyagopal Misra.
- (2) Shri Mool Chand Daga.

The discussion was not concluded.

8. Half-an-Hour Discussion

Shri R. P. Gaekwad raised a half-an-hour discussion on points arising out of the answer given to Starred Question No. 2 on 23 November, 1981 regarding ban on hunting of birds.

Rao Birendra Singh replied to the discussion.

6.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, December 1, 1981|Agrahayana 10, 1903 (Saka)

No. 186

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 121—123, 125, 127, 131, 133 and 134 were orally answered. Replies to Starred Questions Nos. 124, 129, 130, 132 and 135—140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1381—1421, 1423—1453, 1455—1461, 1463—1518, 1520—1522, 1524-1525 and 1527—1610 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1980-81.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Fertilizers Limited, New Delhi, for the year 1980-81.

- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Report (Hindi and English versions) under section 22(3)(b) of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Amar Dye-Chem Limited, Bombay for the setting up of a new unit for the manufacture of Alpha Naphthylamine, J-Acid, J-Acid Urea, Peri Acid and Chicago Acid at Vapi, Gujarat and the Central Government's Order dated the 16th October, 1981 thereon, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) The Indian Telegraph (Fourth Amendment) Rules, 1981, published in Notification No. G.S.R. 920 in Gazette of India dated the 10th October, 1981.
- (ii) The Indian Wireless Telegraphy (Commercial Radio Operators Certificate of Proficiency and Licence to operate Wireless Telegraphy) Amendment Rules, 1981, published in Notification No. G.S.R. 1022 in Gazette of India dated the 14th November, 1981.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933:—
- (i) The Indian Wireless Telegraphy (Possession) (Amendment) Rules, 1981, published in Notification No. G.S.R. 777 in Gazette of India dated the 15th August, 1981.
- (ii) The Indian Wireless Telegraphy (Possession) (Amendment) Rules, 1981, published in Notification No. G.S.R. 903 in Gazette of India dated the 3rd October, 1981.

4. Calling Attention

Shri Arjun Sethi called the attention of the Minister of Commerce to the situation arising out of the agitations by farmers for remunerative price for cotton in different parts of the country, particularly in Maharashtra.

The Minister of Commerce made a statement in regard thereto.

5. Motion regarding Report of Joint Committee—Extension of Time

Shrimati Krishna Sahi moved the following motion:—

“That this House do further extend up to the last day of the penultimate week of the Budget Session, 1982, the time for presentation of the Report of the Joint Committee of the Houses to examine the question of the working of the Dowry Prohibition Act, 1961, and the amendments which may be made in the law for dealing effectively with the evil of dowry system.”

The motion was adopted.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.26 P.M.)

6. Matters under Rule 377

(1) Shri N. Dennis raised a matter regarding direct express train service from Delhi to Kanyakumari.

(2) Shri Bhikhu Ram Jain raised a matter regarding outbreak of epidemic disease known as Shitalmata amongst cattle in Ghazi-pur Dairy Farm, Delhi.

(3) Shri Jitendra Prasada raised a matter regarding steps to meet shortage of electricity in Uttar Pradesh.

(4) Shri Zainal Abedin raised a matter regarding granting permanency status to employees of All-India Handicrafts Board.

(5) Shri Harikesh Bahadur raised a matter regarding industrialisation of Eastern Uttar Pradesh to meet unemployment problem among the youth.

(6) Dr. Subramaniam Swamy raised a matter regarding canalisation of exports of onions to Malaysia through one single concern.

(7) Shri N. Selvaraju raised a matter regarding relaxation in rule regarding grant of D.A., C.C.A., H.R.A. to the employees of Bharat Heavy Electricals Unit and small arms factory near Tiruchirappalli.

(8) Shri Satyanarayan Jatiya raised a matter regarding irregular working of Vinod & Vimal Textile Mills of Madhya Pradesh.

7. Government Bill—Under Consideration

THE KHUDA BAKHSH ORIENTAL PUBLIC LIBRARY (AMENDMENT) BILL, 1980, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved on the 30th November, 1981, continued.

The following Members took part in the debate.—

- (1) Shrimati Krishna Sahi
- (2) Prof. Ajit Kumar Mehta
- (3) Shri R. L. P. Verma (*Speech unfinished*).

The discussion was not concluded.

8. Discussion Under Rule 193

Discussion on the situation arising out of the conspiracy by separatist elements against the integrity of the country, raised by Shri Mani Ram Bagri on the 23rd April, 1981, continued.

The following Members took part in the debate:—

- (1) Shri Samar Mukherjee
- (2) Shri R. S. Sparrow
- (3) Shri G. L. Dogra
- (4) Shri Suraj Bhan
- (5) Shrimati Gurbrinder Kaur Brar
- (6) Shri Bapusaheb Parulekar
- (7) Shri R. L. Bhatia

- (8) Shri Bhogendra Jha
- (9) Shri H. K. L. Bhagat
- (10) Shri Nathu Ram Mirdha
- (11) Shri Rajesh Pilot
- (12) Shri Chitta Basu
- (13) Shri Chiranji Lal Sharma
- (14) Dr. Farooq Abdulla
- (15) Shri Yogendra Makwana
- (16) Shri Chandrajit Yadav
- (17) Shri Jaipal Singh Kashyap
- (18) Shri Ram Vilas Paswan

Giani Zail Singh replied to the discussion.

The discussion was concluded. /

8.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd December, 1981).

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

Bulletin—Part I, dated 30-11-1981.

Page 6, line 11—

For “The motion was adopted and the Bill, as amended, was passed” *substitute*

“The motion that the Bill, as amended, be passed was moved”.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 2, 1981|Agrahayana 11, 1903 (Saka)

No. 187

11 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Ganshi Lal Chaudhary who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 141, 142, 144 and 145 were orally answered. Replies to Starred Questions Nos. 143, 146—152, 154—157 and 159-160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1611—1666, 1668—1698, 1700—1709, 1711—1731, 1733—1777 and 1780—1843 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report on Industrial Dispersal (Hindi and English versions) submitted by the National Committee on the Development of Backward Areas.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

- (i) S.O. 144(E) published in Gazette of India dated the 4th March, 1981 regarding continuance of management of Messrs Krishna Silicate and Glass Works Limited, Calcutta beyond five years.
- (ii) S.O. 318(E) published in Gazette of India dated the 25th April, 1981 regarding continuance of management of Messrs Plyboard Industries Limited, Pam-pore, Jammu and Kashmir beyond five years.
- (iii) S.O. 391(E) published in Gazette of India dated the 28th May, 1981 regarding continuance of management of Messrs Containers and Closures Limited, Calcutta beyond five years.
- (iv) S.O. 513(E) published in Gazette of India dated the 26th June, 1981 regarding continuance of management of Messrs Andhra Scientific Company Limited, Machilipatnam beyond five years.
- (v) S.O. 541(E) published in Gazette of India dated the 6th July, 1981 regarding continuance of management of Messrs Associated Industries (Assam) Limited, Chandrapur beyond five years.
- (vi) S.O. 695(E) published in Gazette of India dated the 11th September, 1981 regarding continuance of management of Messrs Amritsar Oil Works, Amritsar beyond five years.
- (vii) S.O. 684(E) published in Gazette of India dated the 4th September, 1981 regarding continuance of management of Messrs India Belting and Cotton Mills Limited, Serampore, West Bengal beyond five years.
- (viii) S.O. 685(E) published in Gazette of India dated the 4th September, 1981 regarding continuance of management of Messrs Krishna Silicate and Glass Works Limited, Calcutta beyond five years.

- (ix) S.O. 737(E) published in Gazette of India dated the 6th October, 1981 regarding continuance of management of Messrs Eastern Distilleries Private Limited, Calcutta beyond five years.
- (x) S.O. 738(E) published in Gazette of India dated the 6th October, 1981 regarding continuance of management of Messrs Motor and Machinery Manufacturers Limited, Calcutta beyond five years.
- (3) A copy of the Imported Cement Control (Fourth Amendment) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 723(E) in Gazette of India dated the 30th September, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ending 30th June, 1978 together with Accounts.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ending 30th June, 1979 together with Accounts.
- (6) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year ending 30th June, 1980 together with Accounts.
- (7) A statement (Hindi and English versions) regarding Review by Government on the working of the National Federation of Industrial Cooperatives Limited, for the years 1977-78, 1978-79 and 1979-80.
- (8) A statement (Hindi and English versions) showing reasons (a) for delay in laying the Annual Reports of the National Federation of Industrial Cooperatives Limited, New Delhi, for the years 1977-78, 1978-79 and 1979-80 and (b) for not laying the Audit Reports on the Accounts.

(9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Statement regarding Review by the Government on the working of the Bharat Wagon and Engineering Company Limited, Muzaffarpur (Bihar), for the period from 4th December, 1978 to 31st March, 1980.

(ii) Annual Report of the Bharat Wagon and Engineering Company Limited, Muzaffarpur (Bihar) for the period from 4th December, 1978 to 31st March, 1980 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Statement regarding Review by the Government on the working of the Semiconductor Complex Limited, S.A.S. Nagar (Punjab) for the year 1980-81.

(ii) Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar (Punjab) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1981, published in Notification No. G.S.R. 1008 in Gazette of India dated the 14th November, 1981.

- (ii) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1981, published in Notification No. G.S.R. 613(E) in Gazette of India dated the 23rd November, 1981.
- (iii) The Indian Police Service (Appointment by Competitive Examination) Amendment Regulations, 1981, published in Notification No. G.S.R. 614(E) in Gazette of India dated the 23rd November, 1981.
- (iv) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1981, published in Notification No. G.S.R. 609(E) in Gazette of India dated the 21st November, 1981.
- (v) The Indian Police Service (Pay) Fifth Amendment Rules, 1981, published in Notification No. G.S.R. 610(E) in Gazette of India dated the 21st November, 1981.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 30th November, 1981 Rajya Sabha passed the Air Corporations (Amendment) Bill, 1981.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Air Corporations (Amendment) Bill, 1981, as passed by Rajya Sabha.

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

8. Government Bill—Introduced

THE CENTRAL SILK BOARD (AMENDMENT) BILL, 1981

9. Matters Under Rule 377

(1) Shri Shivkumar Singh raised a matter regarding provision of halt station at Burhanpur for 193|194 Varanasi-Mahanagari Express.

(2) Shrimati Usha Verma raised a matter regarding gearing-up of co-operative movement in the country with particular reference to establishment of a sugar factory in U.P. in co-operative sector.

(3) Shri Rasa Behari Behra raised a matter regarding adequate coverage of Oriya and Assamese Programmes on Delhi T.V.

(4) Shri D. S. A. Sivaprakasham raised a matter regarding reduction of excise duty on matches produced in cottage and tiny units in Tamil Nadu.

(5) Shri Mani Ram Bagri raised a matter regarding token strike by workers of Hindustan Samachar Bharti.

(6) Shri Somnath Chatterjee raised a matter regarding proposed reorganisation of B.B.J. Construction Company Ltd.

(7) Shri Rashid Masood raised a matter regarding construction of a bridge over river Yamuna in Saharanpur district.

10. Motion

Shri R. Venkataraman moved the following motion:—

“That this House do consider India’s extended arrangement with the International Monetary Fund.”

Seven Substitute Motions were moved by Prof. Madhu Dandavate, Shri Ramavatar Shastri, Shrimati Geeta Mukherjee, Shri Indrajit Gupta, Shri A. K. Roy, Shri Chitta Basu and Shri Satyanarayan Jatiya.

The following Members took part in the debate: —

(1) Prof. Madhu Dandavate

(2) Shri Mohan Lal Sukhadia

✓(3) Shri Sunil Maitra

(4) Shri Jagannath Rao

- (5) Shri Biju Patnaik
- (6) Shri Chandra Shekhar Singh
- (7) Shri C. T. Dhandapani
- (8) Shri Kamal Nath
- (9) Shri B. R. Bhagat
- (10) Shrimati Indira Gandhi
- (11) Shri H. K. L. Bhagat
- (12) Shri Satish Agarwal
- (13) Shri Eduardo Faleiro
- (14) Shri Indrajit Gupta
- (15) Shri Y. S. Mahajan
- (16) Shri A. Neelalohithadasan Nadar
- (17) Shri K. P. Unnikrishnan
- (18) Shrimati Jayanti Patnaik ✓
- (19) Shri A. K. Roy
- (20) Shri Chitta Basu
- (21) Shri Ghulam Rasool Kochack
- (22) Shri Chandrajit Yadav

Shri R. Venkataraman replied to the debate.

On the Substitute Motion moved by Prof. Madhu Dandavate the House divided: Ayes* 37; Noes* 105. The Substitute Motion was accordingly negatived.

The Substitute Motions moved by Shri Ramavatar Shastri, Shrimati Geeta Mukherjee and Shri Indrajit Gupta were negatived.

*Subject to correction.

On the Substitute Motion moved by Shri A. K. Roy the House divided: Ayes* 35; Noes* 104. The Substitute Motion was accordingly negatived.

The Substitute Motions moved by Shri Chitta Basu and Shri Satyanarayan Jatiya were negatived.

The discussion was concluded.

11. Report of Business Advisory Committee

Shri Bhishma Narain Singh presented the Twenty-second Report of the Business Advisory Committee.

9.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd December, 1981).

AVTAR SINGH RIKHY,
Secretary.

*Subject to correction.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 4, 1981|Agrahayana 13, 1903 (Saka)

No. 189

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 181—183, and 185—189 were orally answered. Starred Question Nos. 193 and 199 had been postponed to 11-12-1981 and 18-12-1981 respectively. Replies to Starred Questions Nos. 184, 190—192, 195—198 and 200—202 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2077—2126, 2128—2166, 2168—2253, 2255—2292 and 2294—2309 were laid on the Table.

3. Papers Laid on the Table

The following Papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1979-80.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export (Quality Control and Inspection) Amendment Rules, 1981, published in Notification No. S.O. 2496 in Gazette of India dated the 26th September, 1981.

- (ii) The Export Inspection Council, Pension and General Provident Fund Rules, 1981, published in Notification No. S.O. 2922 in Gazette of India dated the 24th October, 1981.
- (3) A copy of the Coinage (Weight and Remedy of the coins of rupees one hundred and rupees Ten and paise Twenty-five and paise Ten coined for "WORLD FOOD DAY") Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 742(E) in Gazette of India dated the 14th October, 1981, under sub-section (3) of section 21 of the Coinage Act, 1906.
- (4) A copy of the Companies (Profits) Surtax (Third Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 823 in Gazette of India dated the 21st November, 1981, under sub-section (3) of section 25 of the Companies (Profits) Surtax Act, 1964.
- (5) A copy of the Income-tax (Ninth Amendment) Rules 1981 (Hindi and English versions) published Notification No. S.O. 824(E) in Gazette of India dated the 21st November, 1981, under section 25 of the Income-tax Act, 1961.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 521(E) published in Gazette of India dated the 22nd September, 1981 together with an explanatory memorandum superseding Notification No. 182-Customs dated the 2nd August, 1976 and exempting certain life saving drugs, medicines and equipments specified in the notification from the basic and additional duties of customs.
 - (ii) G.S.R. 522(E) published in Gazette of India dated the 22nd September, 1981 together with an explanatory memorandum regarding exemption to

goods mentioned in Notification No. G.S.R. 521(E) dated the 22nd September, 1981 from auxiliary duties of customs.

- (iii) G.S.R. 523(E) published in Gazette of India dated the 22nd September, 1981 together with an explanatory memorandum making certain amendments to Notification No. 45-Customs dated the 1st March, 1979.
- (iv) G.S.R. 592(E) published in Gazette of India dated the 13th November, 1981 together with an explanatory note regarding withdrawal of forty per cent *ad valorem* duty rate (basic) hitherto applicable to P.V.C.
- (v) G.S.R. 593(E) published in Gazette of India dated the 13th November, 1981 together with an explanatory note regarding withdrawal of the auxiliary duty rate of five per cent hitherto applicable to P.V.C.
- (vi) G.S.R. 594(E) published in Gazette of India dated the 13th November, 1981 together with an explanatory note regarding withdrawal of the fifteen per cent auxiliary customs duty rate hitherto applicable to Polypropylene.
- (vii) G.S.R. 595(E) published in Gazette of India dated the 13th November, 1981 together with an explanatory note regarding reduction in the basic customs duty on Polypropylene from ninety per cent to sixty-five per cent *ad valorem*.
- (viii) G.S.R. 596(E) published in Gazette of India dated the 13th November, 1981 together with an explanatory note regarding exemption to P.V.C. from the levy of auxiliary duty of customs.
- (ix) G.S.R. 615(E) published in Gazette of India dated the 23rd November, 1981 together with an explanatory memorandum regarding enlargement of list of materials allowed to be imported duty free against advance licences for export production.

- (7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 575(E) published in Gazette of India dated the 4th November, 1981 together with an explanatory note providing for reduction of duty on copper pipes and tubes and shells and blanks in the manufacture of which waste and scrap of copper purchased from the market on or after 1st March, 1981 is used, to the extent of the duty payable on the waste and scrap.
 - (ii) G.S.R. 576(E) published in Gazette of India dated the 4th November, 1981 together with an explanatory note clarifying that exemption from the levy of excise duty on waste and scrap of non-ferrous metals in terms of notification No. 33-81/CE dated the 1st March, 1981 will not apply for the purpose of countervailing duty on imported waste and scrap.
 - (iii) G.S.R. 589(E) published in Gazette of India dated the 13th November, 1981 together with an explanatory note regarding withdrawal of concessional rate of excise duty fixed for certain Naphtha-based plastic materials.
 - (iv) G.S.R. 590(E) published in Gazette of India dated the 13th November, 1981 together with an explanatory note fixing the rates of basic excise duty for P.V.C. and Polypropylene at thirty-five percent and twenty-seven per cent *ad valorem* respectively.
 - (v) G.S.R. 591(E) published in Gazette of India dated the 13th November, 1981 together with an explanatory note fixing the rate of duty for Low Density Polythylene.

4. Assent to Bill

Secretary laid on the Table the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1981, passed by the Houses of Parliament during the current session and assented to.

5. Intimation Regarding Arrest of Member

The Speaker informed the House that he had received the following wireless message dated 2 December, 1981, from the District Magistrate, Indore (M.P.), today:—

“Shri Phool Chand Verma, Member, Lok Sabha, courted arrest and he was arrested under section 151|107|116(3) Cr.P.C. for agitating regarding price rise of sugarcane in Malwa Shahkari Sakkar Karkhana Barlai in Indore District (M.P.). Shri Verma was arrested at 5 P.M. on 2.12.81 and has been housed in District Jail, Indore, for not furnishing security to keep peace. His case has been fixed for 5.12.81 before S D.M., Sawer at Indore (M.P.).”

6. Statement by Minister of Law, Justice and Company Affairs

The Minister of Law, Justice and Company Affairs made a statement regarding the re-constitution of the Law Commission for a period of three years from 14-12-1981 to 13-12-1984.

The Minister also laid on the Table the terms of reference of the re-constituted Law Commission.

***7. Calling Attention**

Shri Chitta Basu called the attention of the Minister of Energy to the power shortage in different parts of the country with particular reference to Maharashtra.

The Minister of Energy made a statement in regard thereto.

(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2-15 P.M.)

8. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th December, 1981.

*From 12.15 P.M. to 1.05 P.M. and from 2.15 P.M. to 2.50 P.M.

9. Motion Regarding Joint Committee

Shri D. K. Naikar moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in the vacancy caused by the retirement of Shri Leonard Solomon Saring from Rajya Sabha and do communicate to this House the name of the Member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

10. Motion regarding Thirty-first Report of the Committee on Private Members' Bills and Resolutions

Shri D. L. Baitha moved the following motion:—

“That this House do agree with the Thirty-First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd December, 1981”.

The motion was adopted.

11. Private Member's Resolution—Under consideration

Shri Chitta Basu resumed his speech on the following Resolution moved by him on the 11th September, 1981 and his speech was not concluded:—

“This House recommends that urgent steps be taken to set up certain industrial projects under the Central Sector like petrochemical complex at Haldia, as proposed by the Government of West Bengal, without further delay for the over-all industrial development of that State”.

The discussion was not concluded.

12. Statement by Minister of Home Affairs

The Minister of Home Affairs made a statement regarding tragic death of 45 persons and injuries to several others at Qutab Minar, Delhi on 4 December, 1981.

The Speaker expressed sorrow and sympathy for the bereaved families. Thereafter, Members stood in silence for a shortwhile in memory of the deceased and the House was adjourned for the day.

3.33 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 7, 1981|Agrahayana 16, 1903 (Saka)

No. 190

11.05 A.M.

1. Starred Questions

Starred Questions Nos. 207, 209, 210, 212, 215 and 217 were orally answered. Starred Question Nos. 205, 206 and 208 had been postponed to 14-12-81. Replies to Starred Questions Nos. 203, 204, 211, 213, 214, 216 and 218—224 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2310, 2311, 2313—2326, 2328—2364, 2366—2422, 2424, 2426—2429, 2431—2449, 2451—2468, 2470—2493 and 2495—2541 were laid on the Table.

A statement by the Minister of State in the Ministry of Agriculture and Rural Reconstruction correcting the reply given to Unstarred Question No. 4003 on 14th September, 1981 regarding Roads under Minimum Needs Programme in Orissa during the Sixth Plan was also laid on the Table.

3. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion given notices of by Sarvashri Atal Bihari Vajpayee, Madhu Dandavate, Satish Agarwal, Ram Vilas Paswan, Ram Lal

Rahi, Ajit Kumar Mehta, Rajesh Kumar Singh, Daulat Ram Saran, Jagpal Singh, B. D. Singh, Indrajit Gupta, P. K. Kodiyan, Narayan Choubey, Ngangom Mohendra, Smt. Geeta Mukherjee, Sarvashri Jaipal Singh Kashyap, Rajnath Sonkar Shastri, Ramavatar Shastri, Vijay Kumar Yadav, K. M. Madhukar, Surya Narayan Singh, Jharkhande Rai, and Harikesh Bahadur regarding failure of Government to make adequate arrangement to regulate the entry and exit of visitors to Qutab Minar specially on Fridays when entry is free, resulting in a grim tragedy on 4 December last taking a toll of 45 lives most of whom were women and children.

Shri Atal Bihari Vajpayee when called upon by Speaker to ask for leave of the House under rule 60, did not press the notice of adjournment motion and requested for discussion of the subject under Rule 184|193, today.

The House agreed that discussion on the statement made by the Minister of Home Affairs on 4 December, 1981, might be held today.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957:—
 - (i) The Delhi Development Authority (Disposal of Developed Nazul land) Rules, 1981, published in Notification No. G.S.R. 872 in Gazette of India dated the 26th September, 1981.
 - (ii) The Delhi Development (Miscellaneous) Amendment Rules, 1981, published in Notification No. G.S.R. 917 in Gazette of India dated the 10th October, 1981.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1980-81.

- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy of Notification No. G.S.R. 517(E) (Hindi and English versions) published in Gazette of India dated the 19th September, 1981 declaring The Fertiliser (Control) Order, 1957 as Special Order for the purpose of summary trial under section 12A of the Essential Commodities Act, 1955.
- (4) A copy of the Inter-State Water Disputes (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 2984 in Gazette of India dated the 31st October, 1981, under sub-section (3) of section 13 of the Inter-State Water Disputes Act, 1956.
- (5) A copy of the Sugar (Price Determination for 1981-82 Production) Order, 1981 (Hindi and English versions) published in Notification No. G.S.R. 586(E) in Gazette of India dated the 10th November, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 618(E) published in Gazette of India dated the 27th November, 1981 together with an explanatory note regarding withdrawal of partial exemption of customs duty on certain drug intermediates and subjecting them to customs duty (basic plus auxiliary) of 80 per cent *ad valorem*.
- (ii) G.S.R. 619(E) published in Gazette of India dated the 27th November, 1981 together with an explanatory memorandum making further amendment to Notification No. 232-Customs dated the 5th December, 1979 with a view to extending the validity of

exemption on wet blue hides and skins from the whole of the basic and auxiliary duty of customs leviable thereon upto 30th November, 1982.

- (iii) G.S.R. 620(E) published in Gazette of India dated the 28th November, 1981 together with an explanatory memorandum making certain amendment to Notification No. 134-Customs dated the 12th May, 1981 with a view to extending the validity of exemption on rough uncut precious stones from the whole of auxiliary duty upto 31st March, 1982.
- (iv) G.S.R. 626(E) published in Gazette of India dated the 1st December, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or *vice versa* in supersession of Notification dated the 1st October, 1981.

5. Calling Attention

Shri Bapusaheb Parulekar called the attention of the Minister of Energy to the reported incidents of violence and hooliganism in the Dhanbad coal mining area and murderous attack on a senior mining engineer causing a sense of insecurity and the steps taken by the Government in the matter.

The Minister of Energy made a statement in regard thereto.

6. Presentation of Petition

Dr. Karan Singh presented a petition signed by Shri H. D. Shourie and others regarding parity in rate of property tax levied by Delhi Municipal Corporation with the rate of property tax levied by New Delhi Municipal Committee.

7. Statement by Minister

The Minister of Railways made a statement regarding Railway Financial Matters.

The Minister also laid on the Table a copy of the Memorandum explaining the proposals for adjustments in freight rates.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.37 P.M.)

▼. Matters Under Rule 377

(1) Shri Bhikhu Ram Jain raised a matter regarding restriction on use of fireworks on Diwali and other festivals.

(2) Shrimati Jayanti Patnaik raised a matter regarding modernisation and development programme for the coalfields of Orissa.

(3) Shri T. R. Shamanna raised a matter regarding problems of silk-weavers of Karnataka.

(4) Shri K. P. Singh Deo raised a matter regarding Talchar-Sambalpur Railway Line in Orissa.

(5) Shri Ashfaq Husain raised a matter regarding crisis in handloom industry due to increase in price of cotton/silk yarn.

(6) Shri Atal Bihari Vajpayee raised a matter regarding demolition of staff quarters in the Gole Market area of New Delhi.

(7) Dr. A. U. Azmi raised a matter regarding hurdles put up by railways near the level-crossing of Barsethi railway station near Jaunpur.

9. Government Bill—Under consideration

THE CINEMATOGRAPH (AMENDMENT) BILL, 1981, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 3rd December, 1981. continued.

The following Members took part in the debate:—

- (1) Shri Ram Pyare Panika
- (2) Shri B. D. Singh
- (3) Shri Girdhari Lal Vyas
- (4) Shri Bapusaheb Parulekar
- (5) Shri Nawal Kishore Sharma
- (6) Shri Vijay Kumar Yadav
- (7) Shri Chitta Basu

Shri Vasant Sathe replied to the debate and his speech was not concluded.

The discussion was not concluded.

10. Discussion under Rule 193

9

Shri Atal Bihari Vajpayee raised a discussion on the statement made by the Minister of Home Affairs in the House on 4 December, 1981 regarding tragic death of 45 persons and injuries to several others at Qutab Minar, Delhi on 4 December, 1981.

The following Members took part in the debate: —

- (1) Shri H. K. L. Bhagat
- (2) Shri Sajjan Kumar
- (3) Shri Mani Ram Bagri
- (4) Shri Jagdish Tytler
- (5) Shri Somnath Chatterjee
- (6) Shri Nawal Kishore Sharma
- (7) Shri Rashid Masood
- (8) Shri Bhikhu Ram Jain
- (9) Prof. Madhu Dandavate
- (10) Shri Sontosh Mohan Dev
- (11) Shri Ramavatar Shastri
- (12) Shrimati Krishna Sahi
- (13) Shri Chandrajit Yadav
- (14) Shri Dharam Dass Shastri
- (15) Shri A. K. Roy
- (16) Shrimati Sheila Kaul
- (17) Shri B. D. Singh

Giani Zail Singh replied to the discussion.

The discussion was concluded.

711. Intimation Regarding Release of Member

The Deputy Speaker informed the House that Speaker had received the following wireless message dated 5 December, 1981, from the Superintendent, District Jail, Indore. (M.P.), today:—

“One hundred thirty six agitators of Bhartiya Janata Party are released from jail today the 5th December, 1981, including one Member of Parliament Shri Phool Chand Verma by order of S.D.M., Sawer.”

****12. Personal Explanation under Rule 357**

Shri Rajiv Gandhi made a personal explanation regarding certain remarks about him made by a Member in the House today.

7.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th December, 1981).

AVTAR SINGH RIKHY,
Secretary.

*At 5.30 P.M.

**At 6.54 P.M.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 8, 1981 | Agrahayana 17, 1903 (Saka)

No. 191

11.03 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Chhotubhai Makanbhai Patel who was a Member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 225, 228, 229, 231, 232, 234 and 235 were orally answered. Starred Question No. 226 had been postponed to 15-12-1981. Replies to Starred Questions Nos. 227, 230, and 237—244 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2542—2686 and 2688—2776 were laid on the Table.

A statement by the Minister of State in the Ministry of Petroleum, Chemicals & Fertilizers correcting the reply given to Unstarred Question No. 4349 on 15th September, 1981 regarding Recommendations of Hathi Committee for abolition of brand names was also laid on the Table.

4. Ruling by the Speaker

The Speaker gave his ruling on the points raised in the House on 7 December, 1981 in respect of the statement made by the Minister of Railways regarding Railway Financial Matters.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Fertilisers and Chemicals Travancore Limited, Eloor, Udyogamandal (Kerala) for the year 1980-81.
 - (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Eloor, Udyogamandal (Kerala) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1980-81.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1980-81.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1980-81.

- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Fertilizer (Planning and Development) India Limited, Sindri (Dhanbad) for the year 1980-81.
- (ii) Annual Report of the Fertilizer (Planning and Development) India Limited, Sindri (Dhanbad) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Oil and Natural Gas Commission (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 1010 in Gazette of India dated the 14th November, 1981, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959.
- (3) A statement (Hindi and English versions) correcting the reply given on the 21st August, 1974 to Unstarred Question No. 3053 by Shri K. Lakkappa regarding Violation of Licensing Procedure by Hindustan Lever Limited and giving reasons for delay in correcting the reply.
- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part II—Tungabhadra Steel Products Limited, under article 151(1) of the Constitution.

6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th December, 1981 Rajya Sabha agreed without any amendment to the Anti-Apartheid (United Nations Convention) Bill, 1981, passed by Lok Sabha on the 31st August, 1981.

7. Calling Attention

Shri Ram Swaroop Ram called the attention of the Minister of Works and Housing to the reported rallies and demonstrations by some farmers at the Boat Club, New Delhi on November 30, 1981 protesting against the acquisition of their land by Delhi Development Authority and the low rates of compensation paid to them.

The Minister of Works and Housing started making a statement in regard thereto but it was interrupted as the House adjourned as mark of respect to the memory of Shri Kartik Oraon.

8. Death of Minister of State in the Ministry of Communications

The Speaker stated that Shri Mallikarjun, Deputy Minister in the Department of Parliamentary Affairs had informed him about the sudden death of Shri Kartik Oraon, Minister of State in the Ministry of Communications at New Delhi, today.

As a mark of respect to the memory of Shri Kartik Oraon, Members stood in silence for a short-while and thereafter the House was adjourned for the day.

12.14 P.M. . .

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 9, 1981|Agrahayana 18, 1903 (Saka)

No. 192

11 A.M.

Obituary References

The Speaker made references to the passing away of Sarvashri Kartik Oraon and Mubarak Shah, who were sitting Members of Lok Sabha.

As a mark of respect to the memory of Sarvashri Kartik Oraon and Mubarak Shah, Members stood in silence for a short while. The House was adjourned, thereafter, for the day.

11.05 A.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 10, 1981|Agrahayana 19, 1903 (Saka)

No. 193

11.02 A.M.

1. Oath or Affirmation

Shri Gavit Manikrao Hodlya took the oath in Hindi, signed the Roll of Members and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 268, 269, 271, 273, 274 and 277 were orally answered. Starred Questions Nos. 275 and 276 had been postponed to 24-12-1981. Replies to remaining Questions were laid on the Table.

Replies to Starred Questions Nos. 245—253 and 255—266 were also laid on the Table today, Lok Sabha having adjourned after obituary references on the 9th December, 1981.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 3018—3240 and 3242—3250 were laid on the Table.

Replies to Unstarred Questions Nos. 2777—2810, 2812—2832, 2834—2836, 2838—2853, 2855—2875, 2877—2918, 2920—2935, 2937—2939, 2941—2952, 2954—2958, 2960—2984, 2986—2998 and 3000—3017 for the 9th December, 1981 were also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Petroleum (Fourth Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 884 in Gazette of India dated the 3rd October, 1981, under sub-section (4) of section 29 of the Petroleum Act, 1934.
- (2) A copy of the Salt Cess (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. S.O. 2586 in Gazette of India dated the 3rd October, 1981, under sub-section (3) of section 6 of the Salt Cess Act, 1953.
- (3) A copy of the Agreement (Hindi and English versions) entered into between the Central Government and the State Government of Tamil Nadu on 9th September, 1981 in respect of the development and maintenance of such road links as described in the Schedule to the Agreement, under section 10 of the National Highways Act, 1956.
- (4) A copy each of the following Reports (Hindi and English versions) under sub-section (3) of section 35 of the Road Transport Corporation Act, 1950:—
 - (i) Annual Report of the Delhi Transport Corporation, Delhi, for the year 1979-80.
 - (ii) Annual Report of the Delhi Transport Corporation, Delhi, for the year 1980-81.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, Delhi, for the year 1979-80.
- (6) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, Delhi, for the year 1980-81.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Delhi Transport Corporation, Delhi, for the year 1979-80.

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the National Research Development Corporation of India, New Delhi, for the year 1980-81.
 - (ii) Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1981, published in Notification No. G.S.R. 621(E) in Gazette of India dated the 30th November, 1981.
 - (ii) The Indian Police Service (Pay) Sixth Amendment Rules, 1981, published in Notification No. G.S.R. 622(E) in Gazette of India dated the 30th November, 1981.
- (10) A copy of Notification No. G.S.R. 627(E) (Hindi and English versions) published in Gazette of India dated the 3rd December, 1981 together with an explanatory memorandum making certain amendment to Notification No. 46/71-CE dated the 24th April, 1971 so as to make the exemption available to board manufactured out of duty paid paper/board, issued under the Central Excise Rules, 1944.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th December, 1981 Rajya Sabha passed the Indian Iron and Steel Company (Acquisition of Shares) Amendment Bill, 1981.

6. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Indian Iron and Steel Company (Acquisition of Shares) Amendment Bill, 1981, as passed by Rajya Sabha.

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Thirty-second Report of the Committee on Private Members' Bills and Resolutions.

8. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Ninth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

9. Statements by Ministers

(1) The Minister of State in the Ministry of Home Affairs made a statement regarding fire in Ahmedabad on December 6, 1981 resulting in the death of several persons.

(2) The Minister of State in the Departments of Science and Technology & Electronics and Department of Environment made a statement regarding launching of Bhaskara-II and commencement of its utilisation.

10. Supplementary Demands for Grants (General)

Shri Maganbhai Barot presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1981-82.

11. Demands for Excess Grants (General)

Shri Maganbhai Barot presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1979-80.

12. Supplementary Demands for Grants (Assam)

Shri Maganbhai Barot presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the State of Assam for 1981-82.

13. Supplementary Demands for Grants (Railways)

Shri Kedar Pande presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1981-82.

14. Demands for Excess Grants (Railways)

Shri Kedar Pande presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (Railways) for 1979-80.

15. Matters Under Rule 377

(1) Shri Krishan Datt Sultanpuri raised a matter regarding industrialisation in the interior of Himachal Pradesh.

(2) Shri Lakshman Mallick raised a matter regarding clearance of piled-up stocks of iron-ore at the pit and railheads in Banspari-Barhil sector in Orissa.

(3) Shri Satyasadhan Chakraborty raised a matter regarding nationalisation of M/s. Hoogly Docking and Engineering Company Limited, Howrah.

(4) Shri Bapusaheb Parulekar raised a matter regarding Karnataka-Maharashtra Border dispute.

(5) Shri Harikesh Bahadur raised a matter regarding supply of diesel and kerosene to farmers of eastern Uttar Pradesh.

(6) Shri Indrajit Gupta raised a matter regarding proposed introduction of electronic computer technology in the newspaper industry.

(7) Shri N. K. Shejwalkar raised a matter regarding enquiry into last week's explosion in the fire-works factory of Gwalior.

(8) Shri Cumbum N. Natarajan raised a matter regarding import of necessary pesticides, insecticides and fertilizers to save cardamom crop in Kerala.

(9) Shri Ram Vilas Paswan raised a matter regarding change of name of Marathwada University to Dr. Ambedkar Marathwada University.

16. Motion—Substitute Motion Adopted

Discussion on the following motion moved by Shri P. V. Narasimha Rao and the substitute motions moved on the 18th September, 1981, continued:—

“That this House do consider the present international situation and the policy of the Government of India in relation thereto.”

The following Members took part in the debate:—

- (1) Shri Satyasadhan Chakraborty
- (2) Shri Madhavrao Scindia
- (3) Shri Chandrajit Yadav
- (4) Shri Eduardo Faleiro
- (5) Shri Ram Jethmalani
- (6) Shri Zainal Basher
- (7) Shri Indrajit Gupta
- (8) Shri P. Namgyal
- (9) Shri Jaipal Singh Kashyap
- (10) Shri Ram Singh Yadav
- (11) Shri Ratansinh Rajda
- (12) Prof. Narain Chand Parashar
- (13) Shri G. L. Dogra
- (14) Shri Shivkumar Singh
- (15) Shri Ajitsinh Dabhi

Shri P. V. Narasimha Rao replied to the debate.

The Substitute Motion moved by Shri Ramavatar Shastri was negatived.

Substitute motion moved by Shri B. V. Desai was adopted as follows:—

“This House, having considered the present international situation and the policy of the Government of India

in relation thereto, whole-heartedly supports the Government of India's firm determination to pursue the policy of non-alignment in dealing with present international situation."

17. Report of Business Advisory Committee

Shri Bishma Narain Singh presented the Twenty-third Report of the Business Advisory Committee.

6.45 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Friday, December 11, 1981|Agrahayana 20, 1903 (Saka)

No. 194

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 288—294, 296 and 297 were orally answered. Starred Question No. 302 had been postponed to 18-12-1981. Replies to Starred Questions Nos. 295, 299—301, 303—307 and 193 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3252—3280, 3282—3288, 3290—3355, 3357—3411, 3413—3448, 3450—3468 and 3470—3490 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Coffee Board for the years 1978-79 and 1979-80 (General Fund) and for the year 1977-78 (Pool Fund).
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Audit Report on the Accounts of the Coffee Board mentioned at (i) above.
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- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mineral Development Board, New Delhi, for the year 1979-80.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1979-80.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
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- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 16D of the Tea Act, 1953:—
- (i) S.O. 732(E) published in Gazette of India dated the 6th October, 1981 regarding continuance of management of Pashok Tea Estate, P.O. Pashok, District Darjeeling by the Tea Trading Corporation of India Limited, Calcutta, beyond five years for a further period of one year upto and inclusive of the 10th October, 1982.
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- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976:—
- (i) The Kamraz Rural Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 2254 in Gazette of India dated the 29th August, 1981.
 - (ii) The Chitradurga Gramin Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 2255 in Gazette of India dated the 29th August, 1981.
 - (iii) The Dhenkanal Gramya Bank (Meetings of Board) Rules, 1981, published in Notification No. S.O. 2256 in Gazette of India dated the 29th August, 1981.
- (14) A copy of the Consolidated Report (Hindi and English versions) on the working of Public Sector Banks for the year ended 31st December, 1979.
- (15) A copy of Notification No. G.S.R. 640(E) (Hindi and English versions) published in Gazette of India dated the 5th December, 1981 together with an explanatory memorandum regarding grant of complete exemption to indigenously produced rough ophthalmic glass blanks including flint buttons from payment of central excise duty, issued under the Central Excise Rules, 1944.

4. Statements of Public Accounts Committee

Shri Satish Agarwal laid on the Table English and Hindi versions of the Statements showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Reports:—

- (i) 36th Report (6th Lok Sabha) on Irregular Release of Woollen Garments under a misdeclaration as Rags.
- (ii) 67th Report (6th Lok Sabha) on Customs Receipts.

- (iii) 88th Report (6th Lok Sabha) on Purchase of Zinc Slabs.
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- (vii) 111th Report (6th Lok Sabha) on Andaman Forests Department.
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- (xi) 133rd Report (6th Lok Sabha) on Direct Taxes.
- (xii) 145th Report (6th Lok Sabha) on Union Excise Duties.
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- (xiv) 2nd Report (7th Lok Sabha) on D. C. Electric Traction.
- (xv) 4th Report (7th Lok Sabha) on Restoration and Construction of Railway Lines.
- (xvi) 5th Report (7th Lok Sabha) on Mohanbari Runway.
- (xvii) 7th Report (7th Lok Sabha) on Cash Assistance for Export of Absorbent Cotton.
- (xviii) 15th Report (7th Lok Sabha) on Collaboration Agreement for manufacture of diesel engines for Shunters.
- (xix) 22nd Report (7th Lok Sabha) on Import of Defective Special Purpose Carriers and Incorporation of Incorrect Data in a Contract.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Beedi Workers Welfare Cess (Amendment) Bill, 1981, passed by Lok Sabha on the 26th November, 1981.
- (ii) That at its sitting held on the 10th December, 1981 Rajya Sabha agreed without any amendment to the Cine-Workers and Cinema Theatre Workers (Regulation of Employment) Bill, 1981, passed by Lok Sabha on the 24th November, 1981.

6. Reports of Public Accounts Committee

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee: —

- (i) Sixty-first Report on Action Taken on the First and Twenty-fourth Reports on Excesses over Voted Grants and Charged Appropriations.
- (ii) Sixty-third Report on Pre-partition losses and irregularities.

7. Report of Committee on Petitions

Shri R. L. Bhatia presented the Sixth Report (Hindi and English versions) of the Committee on Petitions.

8. Calling Attention

Shri Ram Swaroop Ram called the attention of the Minister of Works and Housing to the reported rallies and demonstrations by some farmers at the Boat Club, New Delhi on November 30, 1981 protesting against the acquisition of their land by Delhi Development Authority and the low rates of compensation paid to them.

The Minister of Works and Housing made a statement in regard thereto.

(Lok Sabha adjourned at 1.23 P.M. and re-assembled at 2.27 P.M.)

9. Statements by Ministers

* (1) The Minister of Agriculture and Rural Reconstruction and Irrigation made a statement correcting the answer given on the 7th December, 1981 to a supplementary by Shri A. K. Roy on Starred Question No. 209 regarding Food for Work Programme in Dhanbad District, Bihar.

(2) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th December, 1981.

10. Motion regarding Twenty-third Report of Business Advisory Committee

Shri Bhisma Narain Singh moved the following motion:—

“That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on the 10th December, 1981 ”

The motion was adopted.

11. Government Bill—Under Consideration

THE CINEMATOGRAPH (AMENDMENT) BILL, 1981, AS PASSED BY RAJYA SABHA

Further discussion on the motion for consideration of the Bill and the amendment thereto moved on the 3rd December, 1981 continued.

Shri Vasant Sathe concluded his reply.

The amendment for reference of the Bill to a Select Committee moved by Shri Bapusaheb Parulekar was negatived.

The motion for consideration was adopted.

The discussion was not concluded.

*At 12-10 P.M.

12. Motion regarding Thirty-second Report of the Committee on Private Members' Bills and Resolutions

Shri Y. S. Mahajan moved the following motion:—

“That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th December, 1981.”

The motion was adopted.

13. Private Members' Bills—Introduced

(1) The Indian Social Disparities and Poverty Abolition Bill, 1981 by Shri R. L. P. Verma.

(2) The Ban on Creation of Trusts (for Backward Classes of People) Bill, 1981 by Shri H. N. Nanje Gowda.

The motion for leave to introduce the Bill moved by Shri H. N. Nanje Gowda was opposed. The motion was adopted and the Bill was introduced.

(3) The Pension and Other Amenities for Agricultural Workers Bill, 1981 by Shri H. N. Nanje Gowda.

(4) The Nationalisation of Trusts Bill, 1981 by Shri H. N. Nanje Gowda.

The motion for leave to introduce the Bill moved by Shri H. N. Nanje Gowda was opposed. The motion was adopted and the Bill was introduced.

(5) The Anti-population Explosion Bill, 1981 by Shri P. Rajagopal Naidu.

The motion for leave to introduce the Bill moved by Shri P. Rajagopal Naidu was opposed. The motion was adopted and the Bill was introduced.

(6) The Compulsory Registration of Religious Conversions Bill, 1981 by Dr. Vasant Kumar Pandit.

63 The motion for leave to introduce the Bill moved by Dr. Vasant Kumar Pandit was opposed. The motion was adopted and the Bill was introduced.

14. Private Member's Bill—Under consideration

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1980 (AMENDMENT OF SECTIONS 3, 6B, etc.) BY SHRI MOOL CHAND DAGA

Further discussion on the motion for consideration of the Bill moved on 18th September, 1981, continued.

The following Members took part in the debate:—

- (1) Shri D. P. Yadav
- (2) Shri R. S. Sparrow
- (3) Shri R. L. P. Verma
- (4) Shri Girdhari Lal Vyas
- (5) Shri Ashfaq Husain
- (6) Shri Manoranjan Bhakta (*Speech unfinished*).

A motion moved by Shri Mool Chand Daga that the time for discussion on the Bill moved by him be extended by two more hours, was adopted.

The discussion was not concluded.

15. Half-an-Hour Discussion

Shri H. N. Nanje Gowda raised a half-an-hour discussion on the points arising out of the answer given on the 23rd November, 1981 to Unstarred Question No. 177 regarding sale of imported sugar.

Rao Birendra Singh replied to the discussion.

16. Intimation regarding arrest and release of Member

The Chairman informed the House that the Speaker had received the following communications dated the 11th December, 1981

from the Additional Deputy Commissioner of Police, New Delhi District, New Delhi:—

(i)

“I have the honour to inform you that I have found it my duty in the exercise of my powers that Shri A. Neelalohithadasan Nadar, Member of Lok Sabha who alongwith his 7 other party workers voluntarily violated prohibitory orders promulgated under section 144 Cr.P.C. on Raj Path, Rafi Marg crossing at about 2 P.M. be arrested in case FIR No. 623 dated 11-12-1981 under section 188 IPC, Police Station, Parliament Street, New Delhi. He is being produced before the area judicial Magistrate.”

(ii)

“Kindly refer to this office letter dated 11-12-81, informing you that Shri A. Neelalohithadasan Nadar, Member of Lok Sabha was arrested in case FIR No. 623 dated 11-12-81 under section 188 I.P.C. Police Station, Parliament Street, New Delhi.

He alongwith his other party workers was produced in the Court of Metropolitan Magistrate, New Delhi, at 15.45 hours. The court released him alongwith others after administering a warning.”

6.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 11, 1981|Agrahayana 20, 1903 (Saka)

No. 194

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Secretary reported the following messages from Rajya Sabha:—

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The Minister of Works and Housing made a statement in regard thereto.

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(2) The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 14th December, 1981.

10. Motion regarding Twenty-third Report of Business Advisory Committee

Shri Bhishma Narain Singh moved the following motion:—

“That this House do agree with the Twenty-third Report of the Business Advisory Committee presented to the House on the 10th December, 1981 ”

The motion was adopted.

11. Government Bill—Under Consideration

THE CINEMATOGRAPH (AMENDMENT) BILL, 1981, AS PASSED BY RAJYA SABHA

Further discussion on the motion for consideration of the Bill and the amendment thereto moved on the 3rd December, 1981 continued.

Shri Vasant Sathe concluded his reply.

The amendment for reference of the Bill to a Select Committee moved by Shri Bapusaheb Parulekar was negatived.

The motion for consideration was adopted.

The discussion was not concluded.

*At 12-10 P.M.

12. Motion regarding Thirty-second Report of the Committee on Private Members' Bills and Resolutions

Shri Y. S. Mahajan moved the following motion:—

“That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th December, 1981.”

The motion was adopted.

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(2) The Ban on Creation of Trusts (for Backward Classes of People) Bill, 1981 by Shri H. N. Nanje Gowda.

The motion for leave to introduce the Bill moved by Shri H. N. Nanje Gowda was opposed. The motion was adopted and the Bill was introduced.

(3) The Pension and Other Amenities for Agricultural Workers Bill, 1981 by Shri H. N. Nanje Gowda.

(4) The Nationalisation of Trusts Bill, 1981 by Shri H. N. Nanje Gowda.

The motion for leave to introduce the Bill moved by Shri H. N. Nanje Gowda was opposed. The motion was adopted and the Bill was introduced.

(5) The Anti-population Explosion Bill, 1981 by Shri P. Rajagopal Naidu.

The motion for leave to introduce the Bill moved by Shri P. Rajagopal Naidu was opposed. The motion was adopted and the Bill was introduced.

(6) The Compulsory Registration of Religious Conversions Bill, 1981 by Dr. Vasant Kumar Pandit.

The motion for leave to introduce the Bill moved by Dr. Vasant Kumar Pandit was opposed. The motion was adopted and the Bill was introduced.

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Further discussion on the motion for consideration of the Bill moved on 18th September, 1981, continued.

The following Members took part in the debate:—

- (1) Shri D. P. Yadav
- (2) Shri R. S. Sparrow
- (3) Shri R. L. P. Verma
- (4) Shri Girdhari Lal Vyas
- (5) Shri Ashfaq Husain
- (6) Shri Manoranjan Bhakta (*Speech unfinished*).

A motion moved by Shri Mool Chand Daga that the time for discussion on the Bill moved by him be extended by two more hours, was adopted.

The discussion was not concluded.

15. Half-an-Hour Discussion

Shri H. N. Nanje Gowda raised a half-an-hour discussion on the points arising out of the answer given on the 23rd November, 1981 to Unstarred Question No. 177 regarding sale of imported sugar.

Rao Birendra Singh replied to the discussion.

16. Intimation regarding arrest and release of Member

The Chairman informed the House that the Speaker had received the following communications dated the 11th December, 1981

from the Additional Deputy Commissioner of Police, New Delhi District, New Delhi:—

(i)

“I have the honour to inform you that I have found it my duty in the exercise of my powers that Shri A. Neelalohithadasan Nadar, Member of Lok Sabha who alongwith his 7 other party workers voluntarily violated prohibitory orders promulgated under section 144 Cr.P.C. on Raj Path, Rafi Marg crossing at about 2 P.M. be arrested in case FIR No. 623 dated 11-12-1981 under section 188 IPC, Police Station, Parliament Street, New Delhi. He is being produced before the area judicial Magistrate.”

(ii)

“Kindly refer to this office letter dated 11-12-81, informing you that Shri A. Neelalohithadasan Nadar, Member of Lok Sabha was arrested in case FIR No. 623 dated 11-12-81 under section 188 I.P.C. Police Station, Parliament Street, New Delhi.

He alongwith his other party workers was produced in the Court of Metropolitan Magistrate, New Delhi, at 15.45 hours. The court released him alongwith others after administering a warning.”

6.23 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 14th December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I ✓

[Brief Record of Proceedings]

Monday, December 14, 1981/Agrahayana 23, 1903 (Saka)

No. 195

11.04 A.M.

1. Starred Questions

Starred Questions Nos. 308, 309, 311—314 were orally answered. Replies to Starred Questions Nos. 310, 315—328, 205, 206 and 208 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3491—3563, 3565—3593, 3595—3633, 3635—3646, 3648—3651, 3653—3711 and 3713—3721 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Summary (Hindi and English versions) of the report of the Enquiry Committee appointed to go into the working of the Bio-chemistry Division of Indian Agricultural Research Institute, New Delhi.
- (2) A copy of Notification No. F. 4(5)-W & M/81 (Hindi and English versions) dated the 10th December, 1981 regarding market loans.

4. Calling Attention

Shri B. D. Singh called the attention of the Minister of Railways to the reported collapse of the fly-over under construction, in connection with the ASIAD, at Sewa Nagar, New Delhi, causing injury to a large number of workers.

The Minister of Railways made a statement in regard thereto.

5. Matters Under Rule—377

(1) Shri Narayan Choubey raised a matter regarding alleged unsatisfactory working of Railway Hospitals and Dispensaries.

(2) Shrimati Jayanti Patnaik raised a matter regarding two-lane Railway over-bridge near south of Cuttack Railway Station in Orissa.

(3) Shri T. R. Shamanna raised a matter regarding alleged direction of the Reserve Bank of India not to issue licences to start new Urban Co-operative Banks.

(4) Shri Ram Lal Rahi raised a matter regarding industrialisation of Sitapur area by declaring it an industrially backward area.

(5) Shri Daulat Ram Saran raised a matter regarding spread of T. B. in desert villages of Rajasthan.

(6) Shri K. Lakkappa raised a matter regarding plight of employed children.

(7) Shri R. P. Das raised a matter regarding expansion programme of Bengal Immunity, a Government of India unit of pharmaceutical industry.

(Lok Sabha adjourned at 1.15 P.M. and re-assembled at 2.27 P.M.)

6. Government Bill—Passed

THE CINEMATOGRAPH (AMENDMENT) BILL, 1981 AS PASSED BY RAJYA SABHA

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vasant Sathe.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri R. L. P. Verma
- (3) Shri Vasant Sathe

The motion was adopted and the Bill was passed.

7. Demands for Excess Grants (Railways)—1979-80 and Supplementary Demands for Grants (Railways)—1981-82

The following items of business were taken up together:—

- (i) Demands for Excess Grants Nos. 3, 4, 7, 9, 11 and 16 in respect of the Budget (Railways) for 1979-80.
- (ii) Supplementary Demands for Grants Nos. 2 to 12 and 16 in respect of the Budget (Railways) for 1981-82.

The discussion was not concluded.

8. Discussion under Rule 193

Shri Chitta Basu raised a discussion on the inadequacies in the electoral law in not providing a specific period for completion of a bye-election to Parliament.

The following Members took part in the debate:—

- (1) Shri K. Lakkappa
- (2) Shri Harish Chandra Singh Rawat
- (3) Shri Satyasadhan Chakraborty
- (4) Shri Janardhana Poojary
- (5) Shri Ram Vilas Paswan
- (6) Shri Nawal Kishore Sharma
- (7) Shri Ram Jethmalani
- (8) Acharya Bhagwan Dev
- (9) Shri Ratansinh Rajda
- (10) Shri Bhogendra Jha
- (11) Shri Harikesh Bahadur

Shri P. Shiv Shanker replied to the debate.

The discussion was concluded.

9. Intimation regarding arrest and release of Member

The Deputy Speaker informed the House that the Speaker had received the following communications dated the 14th December, 1981, from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

(i)

“I have the honour to inform you that I have found it my duty in the exercise of my powers that Shri T. S. Negi, Member of Lok Sabha, who along with his 6 other party workers voluntarily violated prohibitory orders promulgated under section 144 Cr.P.C. on Raj Path Rafi Marg crossing at about 2 P.M. be arrested in case FIR No. 627 dated 14-12-1981 under section 188 I.P.C. Police Station Parliament Street, New Delhi. He is being produced before the area judicial Magistrate.”

(ii)

“Kindly refer to this office letter dated 14-12-81, informing you that Shri T. S. Negi, Member of Lok Sabha was arrested in case FIR No. 627 dated 14-12-81 under section 188 I.P.C., Police Station Parliament Street, New Delhi.

The Member of Parliament, alongwith his other party workers was produced in the Court of Metropolitan Magistrate, New Delhi at 1555 hours. The Court released him alongwith others after administering a warning.”

9.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 15th December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 15, 1981|Agrahayana 24, 1903 (Saka)

No. 196

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 329—332, 334, 337, 338, 340 and 341 were orally answered. Replies to Starred Questions Nos. 333, 335, 336, 339, 342—350 and 226 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3722—3748, 3750—3793, 3795—3806 and 3808—3954 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1980-81.
- (2) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 14th December, 1981 Rajya Sabha agreed without any amendment to the National Bank for Agriculture and Rural Development Bill, 1981, passed by Lok Sabha on the 30th November, 1981.

5. Calling Attention

Shri R.P. Das called the attention of the Minister of Agriculture and Rural Reconstruction to the reported loss of numerous human lives and cattle and damage to property and standing crops caused by the recent cyclone in some areas in West Bengal and Orissa.

The Minister of Agriculture and Rural Reconstruction and Irrigation made a statement in regard thereto.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.30 P.M.)

6. Supplementary Demands for Grants (Kerala)

Shri R. Venkataraman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the State of Kerala for 1981-82.

7. Matters Under Rule 377

(1) Shrimati Usha Prakash Choudhari raised a matter regarding Rajadhyaksh Committee recommendations on State Electricity Boards with particular reference to inadequate power supply in Maharashtra.

(2) Dr. A. U. Azmi raised a matter regarding better loading/unloading facilities in passenger trains at Jaunpur station, Uttar Pradesh.

(3) Shri V. S. Vijayaraghavan raised a matter regarding micro-wave link for Malabar region of Kerala for T. V. programmes.

(4) Shri Ramavatar Shastri raised a matter regarding problem of drinking water supply due to strike by employees in Bihar.

✓ (5) Shri Era Mohan raised a matter regarding reimposition of ceiling on production of matches in cottage sector units.

(6) Shri Chandrapal Shailani raised a matter regarding facilities for the workers employed in bricks-kilns in Delhi.

(7) Shrimati Krishna Sahi raised a matter regarding difficulties of people due to employees' strike in Bihar.

(8) Shri Satyasadhan Chakraborty raised a matter regarding one day cease work call by college and University teachers all over the country.

(9) Shri Mani Ram Bagri raised a matter regarding shortage of kerosene oil in the country.

(10) Prof. Madhu Dandavate raised a matter regarding declaration of emergency in Poland.

8. Demands for Excess Grants (Railways)—1979-80 and Supplementary Demands for Grants (Railways)—1981-82

Discussion on the following items of business taken up on the 14th December, 1981, continued and was concluded:—

(i) Demands for Excess Grants Nos. 3, 4, 7, 9, 11 and 16 in respect of the Budget (Railways) for 1979-80.

(ii) Supplementary Demands for Grants Nos. 2 to 12 and 16 in respect of the Budget (Railways) for 1981-82.

All the Demands for Excess Grants for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1979-80, were voted in full.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1981-82, were voted in full.

9. Government Bill—Introduced

The Appropriation (Railways) No. 6 Bill, 1981.

10. Government Bill—Passed

THE APPROPRIATION (RAILWAYS) NO. 6 BILL, 1981

The motion for consideration of the Bill was moved by Shri Kedar Pande.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri T. R. Shamanna
- (3) Shri Motibhai R. Chaudhari

Shri Kedar Pande replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kedar Pande.

The motion was adopted and the Bill was passed.

11. Government Bill—Introduced

The Appropriation (Railways) No. 7 Bill, 1981.

12. Government Bill—Passed

THE APPROPRIATION (RAILWAYS) NO. 7 BILL, 1981

The motion for consideration of the Bill was moved by Shri Kedar Pande.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Kedar Pande.

The motion was adopted and the Bill was passed.

13. Intimation regarding arrest and release of Member

The Deputy Speaker informed the House that the Speaker had received the following communications dated the 15th

December, 1981, from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

(i)

“I have the honour to inform you that I have found it my duty in the exercise of my powers that Shri Harikesh Bahadur, Member of Lok Sabha, alongwith his 14 other party workers voluntarily violated prohibitory orders promulgated under section 144 Cr.P.C. on Raj Path Rafi Marg crossing at about 2.10 P.M. be arrested in case F.I.R. No. 632 dated 15-12-81 under section 188 I.P.C., Police Station Parliament Street, New Delhi. He is being produced before the area Judicial Magistrate.”

(ii)

“Kindly refer to this office letter dated 15-12-1981, informing you that Shri Harikesh Bahadur, Member of Lok Sabha, was arrested in case F.I.R. No. 632 dated 15-12-1981, under section 188 I.P.C. Police Station Parliament Street, New Delhi.

The Member of Parliament, alongwith his other party workers was produced in the Court of Metropolitan Magistrate, Patiala House, New Delhi, at 15.30 hours. The court admonished them including the Member of Lok Sabha and set them free.”

6.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 16th December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 16, 1981/Agrahayana 25, 1903 (Saka)

No. 197

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 352, 355—358, 362 and 365 were orally answered. Starred Questions Nos. 360 and 364 had been postponed to 23-12-1981. Replies to Starred Questions Nos. 351, 353, 354, 361, 363 and 366—370 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3955—3982, 3984—3997, 3999—4046, 4048—4080, 4082—4122, 4124—4138, 4140—4174 and 4177—4189 were laid on the Table.

A statement by the Deputy Minister of Industry correcting the reply given to Unstarred Question No. 1372 on 25th February, 1981 regarding foreign visits by Chief Executives of the Public Undertakings was also laid on the Table.

3. Intimation Regarding Arrest of Member

The Speaker informed the House that he had received the following telegram dated 15 December, 1981, from the District Magistrate, Ujjain, today:—

“I have the honour to inform you that I have found it my duty in the exercise of my powers under section

151 of the Cr. P.C. to direct that Shri Satyanarayan Jatiya, Member of Lok Sabha be arrested for obstructing the rail traffic at Ujjain Railway Station. Shri Satyanarayan Jatiya, M.P. was accordingly arrested at 11.30 hours on 15-12-81 and is presently lodged in the Bherugarh Jail, Ujjain.”

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Registration and Licensing of Industrial Undertakings (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 719(E) in Gazette of India dated the 26th September, 1981, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1980-81.
 - (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Chandigarh Small Industries Development Corporation Limited, Chandigarh for the year 1979-80.
 - (ii) Annual Report of the Chandigarh Small Industries Development Corporation Limited, Chandigarh, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Coal India Limited, Calcutta, for the year 1980-81.
 - (ii) Annual Report of the Coal India Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on working of the National Hydro-Electric Power Corporation Limited, New Delhi, for the year 1980-81.
 - (ii) Annual Report of the National Hydro-Electric Power Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Bharat Earth Movers Limited, Bangalore, for the year 1980-81.
 - (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Secunderabad, for the year 1980-81 along with the Audited Accounts.
- (8) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Remote Sensing Agency, Secunderabad, for the year 1980-81.

- (9) A copy of the Annual Assessment Report on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union, for the year 1978-79.

5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri R. R. Bhole laid on the Table a copy each of the following Tour Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Report of Study Tour of Study Group I of the Committee on its visit to Bombay, Cochin, Ooty, Coimbatore and Bangalore during July, 1981.
- (ii) Report of Study Tour of Study Group II of the Committee on its visit to Ranchi, Calcutta, Madras and Hyderabad during July, 1981.
- (iii) Report of Study Tour of Study Group III of the Committee on its visit to Udaipur, Jaipur, Mount Abu and Ahmedabad during July-August, 1981.

6. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 15th December, 1981, Rajya Sabha agreed to the amendments made by Lok Sabha on the 30th November, 1981, in the Rampur Raza Library (Amendment) Bill, 1980.
- (ii) That at its sitting held on the 15th December, 1981, Rajya Sabha agreed to the amendments made by Lok Sabha on the 3rd December, 1981, in the Khuda Bakhsh Oriental Public Library (Amendment) Bill, 1980.

7. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Thirty-third Report of the Committee on Private Members' Bills and Resolutions.

8. Matters Under Rule 377

(1) Shri Mahavir Prasad raised a matter regarding relief measures for the flood victims of Gorakhpur District.

(2) Shri K. P. Singh Deo raised a matter regarding technology for the exploration and economic exploitation of Nickel and Cobalt minerals.

(3) Prof. Rupchand Pal raised a matter regarding completion of the Traffic survey of the proposed Railway line on Bandel-Howrah section.

(4) Shri Arjun Sethi raised a matter regarding losses in Talcher unit of Fertilizer Corporation of India.

(5) Shri Harikesh Bahadur raised a matter regarding problems of weavers of Uttar Pradesh due to rising prices of yarn and chemicals.

(6) Shri Ram Vilas Paswan raised a matter regarding alleged pollution of the Damodar River water.

(7) Shri Atal Bihari Vajpayee raised a matter regarding alleged Israeli attack on Golan Heights.

(8) Shri C. Palaniappan raised a matter regarding controlling of price of raw silk yarn to prevent loss of livelihood to silk weavers of Tamil Nadu.

*9. Demands for Excess Grants (General)—1979-80

Demands for Excess Grants Nos. 16, 20, 22, 32, 38, 39 and 54 in respect of the Budget (General) for 1979-80, for the amounts shown under column 3 of the printed List of Demands, for Excess Grants (General) for 1979-80 were voted in full.

*10. Supplementary Demands for Grants (General)—1981-82

Supplementary Demands for Grants Nos. 6, 7, 8, 11, 12, 13, 29, 30, 42, 43, 45, 58, 59, 62, 68, 70; 79; 81; 85; 100 and 108 (both Revenue Account and Capital Account) in respect of the Budget (General) for 1981-82 for the amounts shown under

*Discussed together.

column 3 of the printed List of Supplementary Demands for Grants (General) for 1981-82 were voted in full.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)

11. Government Bill—Introduced

THE APPROPRIATION (NO. 6) BILL, 1981

12. Government Bill—Passed

THE APPROPRIATION (NO. 6) BILL, 1981

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

13. Government Bill—Introduced

THE APPROPRIATION (NO. 7) BILL, 1981

14. Government Bill—Passed

THE APPROPRIATION (NO. 7) BILL, 1981

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

(1) Shri Ramavatar Shastri

(2) Shri Sudhir Kumar Giri

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

15. Intimation regarding arrest and release of Member

The Deputy Speaker informed the House that the Speaker had received the following communications dated the 16th December, 1981, from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

(i)

“I have the honour to inform you that I have found it my duty in the exercise of my powers that Shri Vishvanath Sharma, Member of Lok Sabha who alongwith his 8 other party workers voluntarily violated prohibitory orders promulgated under section 144 Cr. P.C. on Raj Path Rafi Marg crossing at about 2 P.M. be arrested in case FIR No. 634 dated 16-12-81 under section 188 I.P.C. Police Station Parliament Street, New Delhi. He is being produced before the area Judicial Magistrate.”

(ii)

“Kindly refer to this office letter dated 16-12-81 informing you that Shri Vishvanath Sharma, Member of Lok Sabha was arrested in case FIR No. 634 dated 16-12-81 under section 188 I.P.C. Police Station Parliament Street, New Delhi.

The Member of Parliament, alongwith his other party workers was produced in the Court of Metropolitan Magistrate, Patiala House, New Delhi at 1515 hours. The court admonished them including the Member of Lok Sabha and set them free.”

16. Half-an-Hour Discussion

Shri B. V. Desai raised a half-an-hour discussion on the points arising out of the answer given on the 1st December, 1981 to Starred Question No. 125 regarding Review of Coal Organization.

Shri Vikram Mahajan replied to the discussion.

17. Report of Business Advisory Committee

Shri Bhishma Narain Singh presented the Twenty-fourth Report of the Business Advisory Committee.

6.20 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 17th December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 17, 1981|Agrahayana 26, 1903 (Saka)

No. 198

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 371—376 were orally answered. Starred Question No. 385 had been postponed to 24-12-1981. Replies to remaining Questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4190—4201, 4203—4250, 4252—4341, 4343—4374 and 4376—4429 were laid on the Table.

3. Ruling by Speaker regarding privilege matter

The Speaker gave his ruling on the question of privilege given notices of by Shri K. P. Unnikrishnan and several other Members against Shri P. C. Sethi, Minister of Petroleum, Chemicals and Fertilizers, Giani Zail Singh, Minister of Home Affairs and others for causing an enquiry into how Shri Unnikrishnan “came into possession of photo copies of the files, notings and Reports” which he had “quoted and laid on the Table of the House” on 23 December, 1980 during discussion in Lok Sabha under Rule 193 on the choice of technology and foreign collaboration for the urea and ammonia fertiliser to be built on the basis of Bombay High Complex, and withheld his consent to raise the matter under Rule 222.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the University Grants Commission (Disqualification, retirement and conditions of service of Members) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 539 in Gazette of India dated the 6th June, 1981, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (2) (i) A copy of Annual Accounts (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1979-80 along with Audit Report thereon.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Accounts of the Indian Council of Social Science Research, New Delhi, for the year 1979-80.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1980-81 along with Accounts and the Audit Report thereon.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1980-81.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1980-81 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Northern Region), Chandigarh, for the year 1980-81.
- (5) A copy of Notification No. 1|27|72-Genl. published in Lakshadweep Gazette dated the 7th September, 1981 containing corrigendum to Notification of even number published in Lakshadweep Gazette dated

the 18th August, 1981, under sub-section (3) of section 59 of the Children Act, 1960.

- (6) A copy of Notification No. ADM|LAW|SIT|193(II)|16|81 (Hindi and English versions) published in Gazette of India dated the 17th October, 1981 containing corrigendum to the Dadra and Nagar Haveli (Suppression of Immoral Traffic in Women and Girls) Rules, 1981 published in Notification number ADM|LAW|SIT|193(II)|(5)|81 in Gazette of India dated the 6th June, 1981, under sub-section (4) of section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 28 of the All India Institute of Medical Sciences Act, 1956:—
- (i) The All India Institute of Medical Sciences (Amendment) Rules, 1981, published in Notification No. G.S.R. 758 in Gazette of India dated the 15th August, 1981.
- (ii) The All India Institute of Medical Sciences (Amendment) Regulations, 1981, published in Notification No. G.S.R. 914 in Gazette of India dated the 10th October, 1981.
- @@(8) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet (U.P.) for the period ending 5th December, 1979.
- @@(9) A copy of the comments (Hindi and English versions) of the Comptroller and Auditor General on the accounts of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet (U.P.) for the year ended 31st March, 1979.

@@Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet (U.P.) for the period ending 5th December, 1979 and Audited Accounts upto the period ended 31st March, 1979 were laid on the Table on 19th March, 1981.

- (10) A statement (Hindi and English versions) explaining reasons for not laying the Annual Reports of the Indian Medicines Pharmaceutical Corporation Limited, Ranikhet (U.P.) for the years 1979-80 and 1980-81 within the stipulated period of nine months after the close of the Accounting year.

5. Statement of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao laid on the Table Hindi and English versions of the Statement showing final replies of Government in respect of Chapter V and further information in respect of other Chapters of the Seventh Action Taken Report of the Estimates Committee (Sixth Lok Sabha) on Department of Personnel and Administrative Reform—Recruitment, Training and Orientation of All India Services.

6. Report of Joint Committee on Offices of Profit

Shri Jamilur Rahman presented the Second Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

7. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding the recent official Sino-Indian talks held in Beijing, the annexation of the Golan Heights by Israel and the situation in Poland.

8. Intimation regarding Release of Member

The Speaker informed the House that he had received the following telegram dated 16 December, 1981, from the District Magistrate, Ujjain, today:—

“I have the honour to inform you that Shri Satyanarayan Jatiya, Member of Lok Sabha who was arrested on 15-12-81 for obstructing the rail traffic at Ujjain Railway Station was released on 15-12-81 at 8.30 P.M. on assurance of maintaining peace.”

9. Personal Explanation Under Rule 357

(1) Dr. Subramaniam Swamy made a personal explanation regarding certain remarks made about him in the House on 4 and 16 December, 1981.

(2) Shri Atal Bihari Vajpayee made a personal explanation regarding certain remarks made about him in the House on 4 and 16 December, 1981.

10. Motion regarding Twenty-fourth Report of Business Advisory Committee

Shri Bhishma Narain Singh moved the following motion:—

“That this House do agree with the Twenty-fourth Report of the Business Advisory Committee presented to the House on the 16th December, 1981.”

The motion was adopted.

11. Government Bills—Introduced

(1) THE SUGAR DEVELOPMENT FUND BILL, 1981

(2) THE SUGAR CESS BILL, 1981

12. Matters Under Rule 377

(1) Shri Digamber Singh raised a matter for expeditious action on the Pension claims of ex-servicemen.

(2) Shri Ajit Kumar Saha raised a matter regarding extension of Raniganj Railway Platform and development of Asansol Railway Station.

(3) Shri D. S. A. Sivaprakasham raised a matter regarding alleged irregular allotment of wagons for transportation of coal for small scale industries in Tamil Nadu.

(4) Shri Eduardo Faleiro raised a matter regarding anomalies in the allowances of teachers of colleges in Goa affiliated to the University of Bombay.

(5) Shri Rajesh Pilot raised a matter regarding establishment of tube-well Corporation to ensure supply of drinking water in Rajasthan villages.

(6) Shri Madhavrao Scindia raised a matter regarding setting up of major industries in the public sector in Gwalior-Chambal division of Madhya Pradesh.

(7) Dr. Vasant Kumar Pandit raised a matter regarding permission to export Urad whole or Dal to stabilise its price.

(8) Shri Gulam Nabi Azad raised a matter regarding a film containing derogatory material about persons in public life.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.07 P.M.)

***13. Statutory Resolution—Adopted**

Shri Yogendra Makwana moved the following Resolution—

“That this House approves the Proclamation issued by the President on the 21st October, 1981 under article 356 of the Constitution in relation to the State of Kerala.”

The Resolution was adopted, after discussion as indicated in para 14 below.

***14. Supplementary Demands for Grants (Kerala)—1981-82 . .**

Combined discussion on the Resolution (vide para 13 above) and the Supplementary Demands for Grants Nos. V, XI, XII, XIII, XVII, XVIII, XXII, XXIII, XXV, XXVII, XXVIII, XXX. and XLI (both Revenue Account and Capital Account) in respect of the Budget for the State of Kerala for 1981-82, for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Kerala) for 1981-82, commenced.

The following Members took part in the debate:—

- (1) Shri M. M. Lawrence
- (2) Shri B. K. Nair
- (3) Shri Indrajit Gupta
- (4) Shri Xavier Arakal
- (5) Shri Jagpal Singh
- (6) Shri Sontosh Mohan Dev
- (7) Shri K. Mayathevar
- (8) Shri Atal Bihari Vajpayee
- (9) Shri Zainul Basher
- (10) Dr. Subramaniam Swamy
- (11) Shri P. M. Sayeed
- (12) Shri Jaipal Singh Kashyap
- ✓ (13) Shri K. T. Kosalram
- (14) Shri Chitta Basu
- (15) Shri G. M. Banatwalla

*Discussed together.

- (16) Shri Chandrajit Yadav
- (17) Shri Girdhari Lal Vyas
- (18) Shri E. K. Imbichibava

Shri Yogendra Makwana replied to the debate on the Statutory Resolution.

Shri R. Venkataraman replied to the debate on the Supplementary Demands for Grants (Kerala) for 1981-82.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Kerala) for 1981-82, were voted in full.

15. Government Bill—Introduced

THE KERALA APPROPRIATION (NO. 4) BILL, 1981

16. Government Bill—Passed

THE KERALA APPROPRIATION (NO. 4) BILL, 1981

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

6.28 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th December, 1981)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA
BULLETIN—PART I
(Brief Record of Proceedings)

Monday, December 21, 1981|Agrahayana 30, 1903 (Saka)

No. 200

11 A.M.

1. Starred Questions

Starred Questions Nos. 414, 416, 418, 419, and 423 were orally answered. Replies to Starred Questions Nos. 415, 417, 420—422, 424—429 and 431—435 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4664—4701, 4703—4818, 4820—4840, 4842—4898 and 4898-A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha:—
 - (1) Statement No. XV—Third Session, 1980.
 - (2) Statement No. VIII—Fourth Session, 1980.
 - (3) Statement No. VIII—Fifth Session, 1981.
 - (4) Statement No. II—Sixth Session, 1981.
- (2) A copy of the Interim Report (*Hindi version) by the National Commission on Agriculture on Forest Research and Education.

*English versions of the Reports were laid on the Table on the 22nd April, 1974.

- (3) A copy of the Interim Report (*Hindi version) by the National Commission on Agriculture on Desert Development. ...
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the Hindi versions of Reports mentioned at (1) and (2) above.
- (5) A copy of the @@Review (Hindi and English versions) on the accounts of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1977-78 by the Accountant General, Madhya Pradesh.
- (6) A copy of Notification No. G.S.R. 659 (E) (Hindi and English versions) published in Gazette of India dated the 14th December, 1981 together with an explanatory memorandum regarding exemption from excise duty on Polypropylene Staple Fibre and Polypropylene Tow, issued under the Central Excise Rules, 1944.
- (7) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1980-81 along with Audited Accounts.

4. Statements of Estimates Committee

Shri S. B. P. Pattabhi Rama Rao laid on the Table Hindi and English versions of the following Statements of the Estimates Committee:—

- (1) Statement showing final replies of Government in respect of recommendations included in Chapter V and further information in respect of other Chapters of the Second Action Taken Report of the Estimates Committee on the Ministry of Supply and Rehabilitation (Department of Rehabilitation)—Dandakaranya Project—Exodus of Settlers (1978).

*English versions of the Reports were laid on the Table on the 22nd April, 1974.

@@The Review was not printed in the Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal for the year 1977-78, copies of which were laid on the Table on the 7th September, 1981.

- (2) Statement showing final replies of Government in respect of recommendations included in Chapter V and further information in respect of other Chapters of the Seventh Action Taken Report of the Estimates Committee on the Ministry of Finance, Department of Economic Affairs (Banking Division)—Credit Facilities to Weaker Sections of Society and for Development of Backward Areas.

5. Report and Minutes of Committee on Public Undertakings

Shri Ravindra Varma presented the Twenty-sixth Report (Hindi and English versions) of the Committee on Public Undertakings on Housing and Urban Development Corporation Ltd.—Rural Housing and Minutes of the sittings of the Committee relating thereto.

6. Statements by Ministers

(1) The Minister of Petroleum, Chemicals and Fertilizers made a statement correcting the answer given on the 15th September, 1981 to a supplementary by Shri Bhiku Ram Jain on Starred Question No. 439 regarding glut of chemical products due to imports.

(2) The Minister of Finance made a statement regarding setting up of an expert Committee to study the financial implications of the proposal for inclusion in the list of declared goods and for levy of Additional Excise Duty in lieu of Sales Tax on certain commodities.

7. Government Bill—Introduced

THE GOVERNORS (EMOLUMENTS, ALLOWANCES AND PRIVILEGES) BILL, 1981.

8. Matters Under Rule—377

(1) Shri K. Lakkappa raised a matter regarding expeditious execution of the programme of establishing proposed Vijayanagar Steel Plant.

(2) Shri Samar Mukherjee raised a matter regarding regularisation of casual labour of Railway Department.

(3) Prof. N. G. Ranga raised a matter regarding alleged failure of Cotton Corporation of India to purchase cotton.

(4) Shri Arjun Sethi raised a matter regarding alleged fall in Sabai grass prices hitting the major source of livelihood of tribals of Mayurbhanj district of Orissa.

(5) Dr. A. Kalanidhi raised a matter regarding steps to establish a University of Medical Sciences in Tamil Nadu.

(6) Shri Atal Bihari Vajpayee raised a matter regarding lifting of ban imposed on the film 'Meri Aawaz Suno'.

(7) Shri B. D. Singh raised a matter regarding effective implementation of Integrated Land Development Programme particularly with reference to assistance provided by banks.

(Lok Sabha adjourned at 1-14 P.M. and re-assembled at
2-20 P.M.)

***9. Statutory Resolution—Adopted**

Shri Yogendra Makwana moved the following Resolution:—

“That this House approves the continuance in force of the Proclamation dated the 30th June, 1981, in respect of Assam, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 30th December, 1981.”

The Resolution was adopted, after discussion as indicated in para 11 below.

***10. Statutory Resolution—Adopted**

Discussion on the following Resolution moved by Shri Yogendra Makwana on the 18th December, 1981, continued:—

“That in pursuance of sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980), as amended by the Essential Services Maintenance Act, 1981 (40 of 1981), this House approves the issue of the notification of the Government of Assam, Political (A) Department, No. PLA 583|81|106, dated the 17th November, 1981, declaring the services in connection with production, supply and distribution of electricity including other services under the Assam State Electricity Board constituted

•Discussed together.

under the Electricity (Supply) Act, 1948, to be essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980 (41 of 1980).”

The Resolution was adopted, after discussion as indicated in para 11 below.

***11. Supplementary Demands for Grants (Assam)—1981-82**

Discussion on the Supplementary Demands for Grants Nos. 26, 30, 55 and 63 (both Revenue Account and Capital Account) in respect of the Budget for the State of Assam for 1981-82, for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Assam) for 1981-82, moved on the 18th December, 1981 continued.

The following Members took part in the combined debate on the Statutory Resolutions (Vide paras 9 and 10 above) and the Supplementary Demands for Grants (Assam) for 1981-82*(vide para 11 above):—

- (1) Shri Somnath Chatterjee
- (2) Shri Sontosh Mohan Dev
- (3) Shri B. D. Singh
- (4) Shri Zainul Basher
- (5) Shri K. Mayathevar
- (6) Shri Harish Chandra Singh Rawat
- (7) Shri Atal Bihari Vajpayee
- (8) Shri Saminuddin
- (9) Acharya Bhagwan Dev
- (10) Shri Ravindra Varma
- (11) Shri Krishan Dat Sultanpuri
- (12) Shri Ngangom Mohendra
- (13) Shri Chitta Basu
- (14) Shri G. M. Banatwalla

Shri Yogendra Makwana replied to the debate on the Statutory Resolutions.

*Discussed together.

Shri R. Venkataraman replied to the debate on the Supplementary Demands for Grants (Assam) for 1981-82.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (Assam) for 1981-82, were voted in full.

12. Government Bill—Introduced

THE ASSAM APPROPRIATION (NO. 2) BILL, 1981

13. Government Bill—Passed

THE ASSAM APPROPRIATION (NO. 2) BILL, 1981

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

14. Intimation regarding arrest and release of Member

The Deputy Speaker informed the House that the Speaker had received the following communications dated the 21st December, 1981, from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

(i)

“I have the honour to inform you that I have found it my duty in the exercise of my powers that Shri Harish Kumar Gangwar, Member of Lok Sabha who along with 15 other party workers voluntarily violated prohibitory orders promulgated under section 144 Cr.

P. C. on Raj Path Rafi Marg Crossing at about 2.10 P.M. be arrested in case FIR No. 654 dated 21-12-81 under section 188 I.P.C. Police Station Parliament Street, New Delhi. He is being produced before the area judicial Magistrate.”

(ii)

“Kindly refer to this office letter dated 21-12-81, informing you that Shri Harish Kumar Gangwar, Member of Lok Sabha, was arrested in case FIR No. 654 dated 21-12-81 under Section 188 I.P.C. Police Station Parliament Street, New Delhi.

The Member of Parliament, alongwith his other party workers was produced in the Court of Metropolitan Magistrate, Patiala House, New Delhi, at 15.40 hours. The Court admonished them including the Member of Lok Sabha and set them free.”

15. Half-an-Hour Discussion

Shri Bapusaheb Parulekar raised a half-an-hour discussion on the points arising out of the answer given on the 10th December, 1981 to Starred Question No. 268 regarding permanent Railway Card Passes to Railway Committees and issue of Cheque Passes.

Shri Kedar Pande replied to the debate.

16. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding points raised by Prof. K. K. Tewari in the House today about making an enquiry into the alleged predictions about the Prime Minister which had appeared in some papers.

7.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 22, 1981|Pausa 1, 1903 (Saka)

No. 201

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 438—442 and 446 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4899—4913, 4915—5134 and 5134-A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1980-81.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Cochin Refineries Limited, Ambalamugal, Ernakulam District, for the year 1980-81.

- (ii) Annual Report of the Cochin Refineries Limited, Ambalamugal, Ernakulam District, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1980-81.
- (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1980-81.
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1980-81.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra), for the year 1980-81.

- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Madras Refineries Limited, Manali, Madras, for the year 1980-81.
- (ii) Annual Report of the Madras Refineries Limited, Madras, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government on the working of the Pyrites, Phosphates and Chemicals Limited, Dehri-On-Sone (Bihar) for the year 1980-81.
- (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Dehri-On-Sone (Bihar) for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1980-81 along with the Audited Accounts, under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1980-81.
- (3) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Bridge and Roof Company (India) Limited for the year 1979-80 within the stipulated period of nine months after the close of the Accounting Year.
- (4) (i) A copy of the Seventieth Report (Hindi and English versions) of Law Commission on the Transfer of Property Act, 1882.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (i) above.
- (5) A copy of the Annual Report (Hindi and English versions) pertaining to the execution of provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1980 to 31st December, 1980, under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (6) A copy of Notification No. 71(E) (Hindi and English versions) published in Gazette of India dated the 18th September, 1981 making certain amendment in Part B of Schedule XXI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976, under sub-section (2) of section 9 of the Representation of People Act, 1950.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wool Research Association, Thane, for the year 1980-81.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1980-81.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1980-81.

- (ii) Annual Report of the Mineral and Metals Trading Corporation of India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year ended 30th June, 1978.
- (ii) Annual Report of the Andhra Pradesh State Agro-Industries Development Corporation Limited, Hyderabad, for the year ended 30th June, 1978 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Himachal Pradesh Agro-Industries Corporation Limited, Simla, for the year 1979-80.
- (ii) Annual Report of the Himachal Pradesh Agro-Industries Corporation Limited, Simla for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (11) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) and (b) of item (10) above.
- (12) A copy each of Amendments (Hindi and English versions) to (i) Reserve Bank of India General Regulations, 1949, (ii) Reserve Bank of India Employees' Provident Fund Regulations, 1935 and (iii) Reserve Bank of India Guarantee Fund Regulations, under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.

- (13) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with the Auditor's Report for the year 1980-81 published in Notification No. F. 6(15)|81-Fin.(G) in Delhi Gazette dated the 23rd November, 1981, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
- (14) A copy of the Transfer of Residence (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 647(E) in Gazette of India dated the 9th December, 1981, under section 159 of the Customs Act, 1962.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
- (i) The Delhi Sales Tax (Fifth Amendment) Rules, 1981, published in Notification No. F.4(43)|78-Fin.(G) in Delhi Gazette dated the 10th November, 1981.
 - (ii) The Delhi Sales Tax (Sixth Amendment) Rules, 1981, published in Notification No. F. 4|32|80-Fin.(G) in Delhi Gazette dated the 24th November, 1981.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
- (i) The Post Office Savings Bank General Rules, 1981, published in Notification No. G.S.R. 662(E) in Gazette of India dated the 17th December, 1981.
 - (ii) The Post Office Savings Account Rules, 1981, published in Notification No. G.S.R. 663(E) in Gazette of India dated the 17th December, 1981.
 - (iii) The Post Office Time Deposit Rules, 1981, published in Notification No. G.S.R. 664(E) in Gazette of India dated the 17th December, 1981.
 - (iv) The Post Office Cumulative Time Deposit Rules, 1981, published in Notification No. G.S.R. 665(E) in Gazette of India dated the 17th December, 1981.
 - (v) The Post Office Recurring Deposit Rules, 1981, published in Notification No. G.S.R. 666(E) in Gazette of India dated the 17th December, 1981.

- (17) A copy of Notification No. G.S.R. 667(E), (Hindi and English versions) published in Gazette of India dated the 17th December, 1981 notifying the rate of interest on the balance at credit of an account specified in the notification, issued under rule 6 of the Post Office Savings Account Rules, 1981.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1980-81.
- (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1980-81.
- (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Statements of Estimates Committee

SHRI S. B. P. PATTABHI RAMA RAO laid on the Table Hindi and English versions of the following Statements of the Estimates Committee:—

- (1) Statement showing final replies of Government in respect of recommendations included in Chapter V and further information in respect of other Chapters of the Third Action Taken Report of the Estimates Committee on Ministry of Finance (Department of Revenue)—Customs.
- (2) Statement showing Action Taken replies of Government in respect of recommendations made in Chapter I of the Seventeenth Action Taken Report of the Estimates Committee on the Ministry of Rural Reconstructions—Rural Employment.

5. Report of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan presented the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Public Accounts Committee

Shri Satish Agarwal presented the Sixtieth Report (Hindi and English versions) of the Public Accounts Committee on Action Taken on Eighth Report (Sixth Lok Sabha) on Union Excise Duties.

7. Statement by Minister

The Minister of Home Affairs made a statement regarding assassination of Jathedar Santokh Singh, President, Delhi Gurdwara Parbandhak Committee on 21 December, 1981.

8. Calling Attention

Shri Harinath Mishra called the attention of the Minister of Commerce to the reported banning and burning of Indian first aid dressing material by the Governments of United Kingdom and Australia and its adverse effect on the export of Indian goods.

The Minister of State in the Ministry of Commerce made a statement in regard thereto.

9. Statement by Minister.

The Minister of Commerce made a statement regarding India's decision to be a party to the agreement establishing the Common Fund for Commodities negotiated in UNCTAD.

10. Government Bills—Introduced

(i) THE METRO RAILWAYS (CONSTRUCTION OF WORKS) AMENDMENT BILL, 1981.

(ii) THE WILD LIFE (PROTECTION) AMENDMENT BILL, 1981.

11. Question of Privilege

Shri Satyanarayan Jatava made a statement under Rule 377 regarding his manhandling by the police at Ujjain on the 15th December, 1981.

Thereafter, with the consent of the Speaker the following motion was moved by Shri Suraj Bhan and was adopted:—

“That the matter relating to the statement made on the floor of the House by Shri Satyanarayan Jatiya concerning assault on him by the Police at Ujjain on 15 December, 1981, be referred to the Committee of Privileges for examination and report.”

12. Matters Under Rule 377

(1) Shri Oscar Fernandes raised a matter regarding inclusion of Kannada programmes in the programmes of Delhi Doordarshan.

(2) Shri Mani Ram Bagri raised a matter regarding alleged import of stainless steel by other names and paying of less Customs Duty by certain persons.

(3) Shri D. S. A. Sivaprakasham raised a matter regarding problem of getting admission to colleges for the students of schools affiliated to Central Board of Secondary Education in Tamil Nadu.

(4) Shri Era Anbarasu raised a matter regarding provision of employment and adequate compensation to the displaced persons whose lands were acquired for setting up of Neyveli Lignite Corporation.

(5) Shri Ananda Pathak raised a matter regarding problems of the employees in view of closure of the Diesel P.O.H. shop at Siliguri Junction in West Bengal.

(6) Shrimati Geeta Mukherjee raised a matter regarding settlement of the demands of Delhi University agitating employees.

(7) Shri Jagpal Singh raised a matter regarding proposed retrenchment of ad hoc employees of Census Operations Department.

(8) Shri Rajesh Pilot raised a matter regarding adequate power supply for irrigation purposes in the country.

13. Government Bill

THE ALIGARH MUSLIM UNIVERSITY (THIRD AMENDMENT) BILL, 1980

The motion for consideration of the Bill was moved by Shrimati Sheila Kaul.

The following Members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri H. K. L. Bhagat
- (3) Shri Gulsher Ahmed
- (4) Shri Indrajit Gupta
- (5) Shri Ram Jethamalani
- (6) Shri Arif Mohammad Khan
- (7) Shri Rashid Masood
- (8) Shri V. N. Gadgil
- (9) Dr. Subramaniam Swamy
- (10) Shri Zainul Basher (*Speech unfinished*)

[The discussion on the Motion for consideration of the Bill was held over at 5 P.M. and resumed at 5.29 P.M. (Vide para 16), after the disposal of items mentioned in paras 14 and 15 below.]

14. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding Second Backward Classes Commission's Report.

15. Motion—Negatived

Shri N. K. Shejwalkar moved the following motion:—

“That this House resolves that in pursuance of sub-section (3) of section 31 of the Maruti Limited (Acquisition and Transfer of Undertakings) Act, 1980 (64 of 1980), the following modifications be made in the Maruti Limited (Acquisition and Transfer of Undertakings) Rules, 1981, published in the Gazette of India by Notification No. S.O. 295(E) dated the

8th April, 1981 and laid on the Table of the House
on the 6th May, 1981:—

(1) in rule 3, in the proviso,—

for 'he may, for reasons to be recorded in writing,
accept the intimation within a further period of
thirty days, but not thereafter.'

substitute 'he may after taking necessary evidence to
establish cause of delay and after recording rea-
sons for acceptance of intimation, condone delay
upto a maximum period of fifteen days only and
no more.'

(2) After rule 4, *insert*,—

'5. *Publication of intimation*—On the day following
immediately the expiry of thirty days from the
date to be specified by the Central Government
under section 18 of the Act for giving intimation
for claims, complete list of the claimants who
have given intimation within the time shall be
put on the Notice Board of the office giving in
brief the particulars of the claim i.e. the amounts
and the nature of claim, and it shall also be
published in the Government of India Gazette.'

This House do recommend to Rajya Sabha that Rajya Sabha
do concur in this resolution."

Shri Charanjit Chanana took part in the debate.

Shri N. K. Shejwalkar replied to the debate.

The Motion was negatived.

16. Government Bill—Passed

THE ALIGARH MUSLIM UNIVERSITY (THIRD AMENDMENT) BILL, 1980

Further discussion on the Motion for consideration of the
Bill, moved by Shrimati Sheila Kaul was resumed.

The following Members took part in the debate:—

Shri Zainul Basher

- (11) Shri Chitta Basu
- (12) Shri Jamilur Rahman
- (13) Shri Ashfaq Husain
- (14) Shrimati Mohsina Kidwai
- (15) Shri Ebrahim Sulaiman Sait
- (16) Shri Chandrajit Yadav
- (17) Shri Jalil Abbasi
- (18) Shri Qazi Saleem
- (19) Prof. Narain Chand Parashar

Shrimati Sheila Kaul replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

On amendment No. 5 to Clause 3 moved by Shri G. M. Banatwalla the House divided; *Ayes 5; Noes *44. The amendment was accordingly negatived.

On amendment No. 30 to Clause 3 moved by Shri G. M. Banatwalla the House divided; Ayes *6; *Noes 43. The amendment was accordingly negatived.

Clause 3 was adopted.

Clauses 4 to 15 were adopted.

Clause 16 was adopted, as amended.

Amendment No. 47 for insertion of new Clause 16A moved by Shrimati Sheila Kaul was agreed to.

New Clause 16A was adopted.

Clauses 17 to 22 were adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted.

The motion that the Bill, as amended, be passed was moved by Shrimati Sheila Kaul.

The motion was adopted and the Bill, as amended, was passed.

*Subject to correction.

17. Intimation regarding arrest and release of Member

The Deputy Speaker informed the House that the Speaker had received the following communications dated the 22nd December, 1981, from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

(i)

“I have the honour to inform you that I have found it my duty in the exercise of my powers that Shri T. S. Negi, Member of Lok Sabha who alongwith his 21 other party workers voluntarily violated prohibitory orders promulgated under section 144 Cr.P.C. on Raj Path Rafi Marg crossing at about 2.15 P.M. be arrested in case FIR No. 655 dated 22-12-81 under section 188 I.P.C. Police Station Parliament Street, New Delhi. He is being produced before the area Judicial Magistrate.”

(ii)

“Kindly refer to this office letter dated 22-12-81, informing you that Shri T. S. Negi, Member of Lok Sabha was arrested in case FIR No. 655 dated 22-12-1981 under section 188 I.P.C., Police Station Parliament Street, New Delhi.

The Member of Parliament, alongwith his other party workers was produced in the Court of Metropolitan Magistrate, Patiala House, New Delhi at 1545 hours. The Court admonished them including the Member of Lok Sabha and set them free.”

8.36 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 23, 1981|Pausa 2, 1903 (Saka)

No. 202

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 456, 461, 462 and 464—466 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 5135—5155, 5157—5328, 5330—5371 and 5371-A were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Bharat Refractories Limited, Bokaro Steel City (Dhanbad) and of its subsidiary organisation viz. India Firebricks and Insulation Company Limited for the year 1979-80.
 - (ii) Annual Report of the Bharat Refractories Limited, Bokaro Steel City (Dhanbad) and of its subsidiary organisation viz. India Firebricks and Insulation Company Limited for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Aircraft (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 699 in Gazette of India dated the 25th July, 1981, under section 14A of the Aircraft Act, 1934 together with an explanatory note.
- (4) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee for the year 1980-81 along with Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government on the working of Rajghat Samadhi Committee for the year 1980-81.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1980-81.
 - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1980-81.
 - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1980-81.

- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government on the working of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1980-81.
- (ii) Annual Report of the Lagan Jute Machinery Company Limited, Calcutta, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government on the working of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1980-81.
- (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 377(E) published in Gazette of India dated the 21st May, 1981 regarding extension of period of take over of Messrs Britannia Engineering Company, Calcutta beyond five years.

- (ii) S.O. 704(E) published in Gazette of India dated the 17th September, 1981 regarding extension of period of take over of Messrs Indian Rubber Manufacturers Limited, Calcutta beyond five years.
- (iii) S.O. 575(E) published in Gazette of India dated the 20th July, 1981 regarding extension of period of take over of Messrs Gluconate Limited, Calcutta beyond five years.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1980-81 along with Audited Accounts.
- (ii) A statement regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1980-81.
- (9) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1980-81 along with Audited Accounts.
- (10) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1980-81 along with Audited Accounts.
- (11) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1980-81 along with Audited Accounts.
- (12) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1980-81 along with Audited Accounts.
- (13) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1980-81 along with Audited Accounts.

- (14) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tool Room, Ludhiana, Small Industry Extension Training Institute, Hyderabad, Central Tool Room and Training Centre, Calcutta, Central Institute of Tool Design, Hyderabad, and Institute for Design and Electrical Measuring Instruments, Bombay, for the year 1980-81.
- (15) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks, for the year 1980-81, under section 155 of the Patents Act, 1970.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tool Room and Training Centre, New Delhi, for the year 1980-81.
- (17) A copy of the Household Electrical Appliances (Quality Control) Order, 1981 (Hindi and English versions) published in Notification No. S.O. 797(E) in Gazette of India dated the 12th November, 1981, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1979-80.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1979-80 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (b) of item (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1979-80.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (20) above.
- (21) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1980-81.
- (22) A statement (Hindi and English versions) correcting the reply given on the 25th November, 1981 to Unstarred Question No. 483 by Shri Harihar Soren, M.P. regarding Implementation of Integrated Housing Scheme by Tribal Development Agencies in Orissa.
- (23) A copy of the Coast Guard Enrolled Follower Recruitment Rules, 1981 (Hindi and English versions)

published in Notification No. S.R.O. 301 in Gazette of India dated the 12th December, 1981, under sub-section (2) (b) of section 123 of the Coast Guard Act, 1978.

- (24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Statement regarding Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1980-81.
 - (ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1980-81.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government on the working of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1980-81.
 - (ii) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama, Goa, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (d) (i) Statement regarding Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1980-81.
 - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1980-81 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1980-81.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1978-79 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1978-79.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1978-79 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1978-79.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1978-79 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1978-79.
- (29) (i) A copy of the Brief Annual Report (Hindi and English versions) of the Maharashtra Association for the cultivation of Science, Pune, for the year 1980-81 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Maharashtra Association for the cultivation of Science, Pune, for the year 1980-81.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1980-81 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1980-81.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1980-81, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1980-81.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1980-81 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1980-81.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1980-81 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bose Institute, Calcutta, for the year 1980-81.

(34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Statement regarding Review by the Government on the working of the Computer Maintenance Corporation Limited, Secunderabad, for the year 1980-81.

(ii) Annual Report of the Computer Maintenance Corporation Limited, Secunderabad, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1980-81.

(ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(35) A copy of the Apprenticeship (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 1037 in Gazette of India dated the 21st November, 1981, under sub-section (3) of section 37 of the Apprentices Act, 1961.

(36) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952:—

(i) G.S.R. 611 (E) published in Gazette of India dated the 23rd November, 1981 extending the scope of the Employees Provident Funds and Miscellaneous Provisions Act, 1952 to establishments engaged in stevedoring, loading and unloading of ships.

(ii) The Employees' Provident Funds (Sixth Amendment) Scheme, 1981, published in Notification No. G.S.R. 625 (E) in Gazette of India dated the 1st December, 1981.

- (37) A copy each of the following papers (Hindi and English versions) under section 36 of the Employees' State Insurance Act, 1948:—
- (i) Annual Report of the Employees' State Insurance Corporation, New Delhi, for the year 1980-81.
 - (ii) Audited Accounts of the Employees' State Insurance Corporation, New Delhi, for the year 1980-81 together with Audit Report thereon.
- (38) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1980-81 along with accounts and the Audit Report thereon.
- (39) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education for the year 1980-81 along with Audited accounts.
- (40) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1980-81.
- (41) A copy of the Central Industrial Security Force (First Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 1049 in Gazette of India dated the 5th December, 1981, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (42) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1981, published in Notification No. G.S.R. 651(E) in Gazette of India dated the 10th December, 1981.
 - (ii) The Indian Police Service (Pay) Seventh Amendment Rules, 1981, published in Notification No. G.S.R. 652(E) in Gazette of India dated the 10th December, 1981.
 - (iii) The Indian Forest Services (Fixation of Cadre Strength) Ninth Amendment Regulations, 1981, published in Notification No. G.S.R. 653(E) in Gazette of India dated the 10th December, 1981.

- (iv) The Indian Forest Service (Pay) Tenth Amendment Rules, 1981, published in Notification No. G.S.R. 654(E) in Gazette of India dated the 10th December, 1981.
 - (v) The Indian Forest Service (Fixation of Cadre Strength of Karnataka) Rules, 1981, published in Notification No. G.S.R. 657(E) in Gazette of India dated the 11th December, 1981.
- (43) A copy of the *Review (Hindi and English versions) by the Government on the working of the Agricultural Refinance and Development Corporation, Bombay, for the year ended the 30th June, 1981.

4. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 6 Bill, 1981, passed by Lok Sabha on the 15th December, 1981.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 7 Bill, 1981, passed by Lok Sabha on the 15th December, 1981.

5. Reports of Public Accounts Committee

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Sixty-fifth Report on Action Taken on Twenty-fifth Report of the Committee on Salal Hydro-Electric Project.
- (ii) Sixty-sixth Report on Redundancy in materials procured for the manufacture of an aircraft.

*Annual Report of the Agricultural Refinance and Development Corporation, Bombay, for the year ended the 30th June, 1981 was laid on the Table on 18th December, 1981.

6. Report and Minutes of Committee on Public Undertakings

Shri Ravindra Varma presented the Twenty-seventh Report (Hindi and English versions) of the Committee on Public Undertakings on Hindustan Teleprinters Ltd.—New Projects and Minutes of the sittings of the Committee relating thereto.

7. Report of Committee on Absence of Members

Shri P. V. G. Raju presented the Sixth Report of the Committee on Absence of Members from the Sittings of the House.

8. Calling Attention

Shri Uttam Rathod called the attention of the Minister of Energy to the reported collapse of a bunker in Kotama Colliery in District Sahdol in Madhya Pradesh, resulting in the death of some persons and injuries to several others.

The Minister of Energy made a statement in regard thereto.

9. Announcement by the Deputy Speaker

The Deputy Speaker informed the House that the Chairman, Estimates Committee, had intimated to the Speaker that he had accepted the replies of Government indicating action taken on the recommendations/conclusions contained in the five *ad-hoc* Secret Reports of the sub-Committee on Defence of the Estimates Committee (1978-79) on the subject of Modernisation of Defence which were forwarded to the then Deputy Prime Minister and Minister of Defence in April-May, 1979.

10. Matters Under Rule 377 . . .

(1) Dr. Subramaniam Swamy raised a matter regarding early decision by Salt Commission to allow construction of houses on the lands originally meant for panning salt and now lying unutilized in Bombay.

(2) Shri Ram Vilas Paswan raised a matter regarding legislation to provide facilities to disabled persons.

(3) Shrimati Jayanti Patnaik raised a matter regarding creation of a separate Archaeological Circle for Orissa for proper maintenance of monuments there.

(4) Shri Krishna Prakash Tewari raised a matter regarding adequate supply of coal for Cement Factories of Uttar Pradesh.

(5) Shri Chandra Pal Shailani raised a matter regarding compensation for the Scheduled Castes' families whose houses have been allegedly demolished by D.D.A. on 14-12-1981 in village Begampur near Malviya Nagar in South Delhi.

(Lok Sabha adjourned at 1.01 P.M. and Reassembled at 2.08 P.M.)

(6) Shri Lakshman Mallick raised a matter regarding increased train services for Paradip Port.

(7) Shri Harikesh Bahadur raised a matter in respect of statement made by the Minister of State in the Ministry of Home Affairs on 21-12-1981 regarding alleged predictions about the Prime Minister.

(8) Shri Cumbum N. Natarajan raised a matter regarding unsatisfactory telephone services by Cumbum Telephone Exchange, Madurai Circle.

(9) Shri A. K. Balan raised a matter regarding assent by the Union Government to the Kerala Land Reform (Amendment) Bill, 1980.

(10) Shri P. K. Kodyan raised a matter regarding enquiry into alleged death of a nurse from Kerala in Pratapgarh District of Uttar Pradesh.

(11) Dr. Vasant Kumar Pandit raised a matter regarding pest infection of wheat crop in northern belt of Madhya Pradesh.

11. Government Bill—Passed

THE AFRICAN DEVELOPMENT FUND BILL, 1981

The motion for consideration of the Bill was moved by Shri R. Venkataraman.

The following Members took part in the debate:—

- (1) Shri Sudhir Kumar Giri
- (2) Prof. N. G. Ranga
- (3) Shri C. Palaniappan

- (4) Acharya Bhagwan Dev
- (5) Shri R. L. P. Verma
- (6) Shri T. R. Shamanna
- (7) Shri P. K. Kodiyan
- (8) Shri Girdhari Lal Vyas
- (9) Shri Jagpal Singh
- (10) Shri Eduardo Faleiro

Shri R. Venkataraman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri R. Venkataraman.

The motion was adopted and the Bill was passed.

12. Government Bill—Under Consideration

THE PLANTATIONS LABOUR (AMENDMENT) BILL, 1981, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Shrimati Ram Dulari Sinha.

The following Members took part in the debate:—

- (1) Shri Ananda Pathak
- (2) Shri B. K. Nair
- ✓ (3) Shri Era Mohan
- (4) Shri Girdhari Lal Vyas
- (5) Shri K. A. Rajan (*Speech unfinished*)

The discussion was not concluded.

13. Motion—Withdrawn

Dr. Vasant Kumar Pandit moved the following motion:—

“That this House resolves that in pursuance of sub-section (2) of section 3 of the All India Services Act, 1951 (61 of 1951), the All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1981, published in the Gazette of India by Notification No. G.S.R. 248 dated the 7th March, 1981 and laid on the Table of the House on the 15th April, 1981, be annulled.

This House do recommend to Rajya Sabha that Rajya Sabha do concur in this resolution.”

Shri P. Venkatasubbaiah took part in the debate.

Dr. Vasant Kumar Pandit replied to the debate.

The Motion was withdrawn by leave of the House.

14. Half-an-Hour Discussion

Shri Rajnath Sonkar Shastri raised a half-an-hour discussion on points arising out of the answer given on the 3rd December, 1981 to Starred Question No. 162 regarding three language formula in Delhi Schools.

Shri Mallikarjun replied to the discussion.

15. Intimation regarding arrest and release of Member

The Chairman informed the House that the Speaker had received the following communications dated the 23rd December, 1981, from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

(i)

“I have the honour to inform you that I have found it my duty in the exercise of my powers that Chaudhary Multan Singh, Member of Lok Sabha who along-with his 22 other party workers voluntarily violated prohibitory orders promulgated under section 144 Cr. P.C. on Raj Path Rafi Marg crossing at about

2.30 P.M. be arrested in case FIR No. 659 dated 23-12-81 under section 188 I.P.C., Police Station Parliament Street, New Delhi. He is being produced before the area Judicial Magistrate.”

(ii)

“Kindly refer to this office letter dated 23-12-81, informing you that Chaudhary Multan Singh, Member of Lok Sabha, was arrested in case FIR No. 659 dated 23-12-81 under Section 188 I.P.C., Police Station Parliament Street, New Delhi.

The Member of Parliament, alongwith his other party workers was produced in the Court of Metropolitan Magistrate, Patiala House, New Delhi, at 15.45 hours. The court admonished them including the Member of Lok Sabha and set them free.”

5.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th December, 1981).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 24, 1981|Pausa 3, 1903 (Saka)

No. 203

11.03 A.M.

1. Obituary References

The Speaker made reference to the passing away of Shri Gokul Lal Asawa, who was a Member of the Constituent Assembly; Professor Mahant Shyam Sunder Das, who was a Member of the Sixth Lok Sabha and Shri Birbal Singh, who was a Member of the First and Second Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Questions Nos. 481—484, 487 and 488 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 5372—5605, 5605-A and 5605-B were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Shipping Development Fund Committee (Accountants) Recruitment (Third Amendment) Rules, 1981, published in Notification No. G.S.R. 1030 in Gazette of India dated the 21st November, 1981.

- (ii) The Shipping Development Fund Committee (Staff Car Driver and Group 'D' Posts) Recruitment (Amendment) Rules, 1981, published in Notification No. G.S.R. 1031 in Gazette of India dated the 21st November, 1981.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Hindustan Latex Limited, Trivendrum, for the year 1980-81.
- (ii) Annual Report of the Hindustan Latex Limited, Trivendrum, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Statement regarding Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1980-81.
- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1979-80, under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956 along with Statistical Statement.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Khadi and Village Industries Commission, Bombay, for the year 1979-80.

- (5) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (4) above.
- (6) A copy of Notification No. S.O. 620(E) (Hindi and English versions) published in Gazette of India dated the 3rd August, 1981 regarding extension of period of take over of Messrs Engel India Machine and Tools Limited, Calcutta beyond five years, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (7) A statement (Hindi and English versions) (i) correcting the reply given on the 14th September, 1981 to Unstarred Question No. 4118 by Shri Hari Nath Mishra regarding delay in Major Irrigation Schemes and (ii) giving reasons for delay in correcting the reply.
- (8) A statement (Hindi and English versions) (i) correcting the reply given on the 30th November, 1981 to Unstarred Question No. 1191 by Sarvashri M. V. Chandrashekara Murthy and G. Narsimha Reddy regarding completion of on-going irrigation projects and (ii) giving reasons for delay in correcting the reply.
- (9) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Small Industries Development Corporation Limited, Chandigarh, for the year 1980-81 along with Audited Accounts.
- (10) A statement (Hindi and English versions) regarding Review by the Government on the working of the Chandigarh Small Industries Development Corporation Limited, Chandigarh, for the year 1980-81.
- (11) (i) A copy of the Annual Report (*Hindi version) of the University of Delhi, for the year 1979—Vols. I and II.

*English version of the Annual Report of the University of Delhi, for the year 1979—Volumes I to III—was laid on the 23rd December, 1980.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the Hindi version of Report mentioned at (i) above and also for not laying Volume III of the Report.
- (12) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1980-81 along with Accounts.
- (13) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1980-81.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi for the year 1980-81.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1980-81.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, Kashmir, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, Kashmir, for the year 1980-81.
- (16) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1979-80 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1980-81.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Surathkal for the year 1980-81.
- (18) A copy of the Annual Accounts (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1980-81 together with Audit Report thereon.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1980-81.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1980-81 together with Audit Report thereon.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Durgapur, for the year 1980-81.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1980-81.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1980-81.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar (Assam) for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar (Assam) for the year 1980-81.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1980-81.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1980-81.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1980-81.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1980-81.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, for the year 1980-81.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1980-81 together with Audit Report thereon.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1980-81.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1980-81.
- (31) A statement (Hindi and English versions) explaining reasons for not laying the Accounts of the Rashtriya Sanskrit Sansthan, Delhi, for the years 1979-80 and 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1979-80 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1979-80.
- (33) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the Indian Museum, Calcutta, for the year 1979-80.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat (Gujarat) for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat (Gujarat) for the year 1980-81.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1980-81.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1980-81.
- (37) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1977-78 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (37) above.
- (38) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, Delhi, for the year 1978-79 together with Audit Report thereon.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (38) above.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1980-81.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (40) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, for the year ending 31st March, 1980 together with Audit Report thereon. Volumes I & II.

- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) of item (41) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Bal Bhavan Society (India) New Delhi, for the year 1980-81.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Bal Bhavan Society (India) New Delhi.
- (43) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report of the Indian Institute of Technology, Kharagpur for the year 1980-81 within the stipulated period of nine months after the close of the Accounting Year.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1980-81.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1980-81.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1980-81.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1980-81 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Trade Development Authority, New Delhi, for the year 1980-81.

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, India Calcutta, for the year 1980-81.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tea Board, India, Calcutta, for the year 1980-81.
- (48) A copy of the Annual Report (Hindi and English versions) of the Central Council for research in Unani Medicine, New Delhi, for the year 1978-79 and 1979-80 along with Accounts and the Audit Report thereon.
- (49) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (50) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:—
- (i) The Prevention of Food Adulteration (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 290(E) in Gazette of India dated the 13th April, 1981 together with a corrigendum thereto published in Notification No. G.S.R. 891 in Gazette of India dated the 3rd October, 1981.
- (ii) The Prevention of Food Adulteration (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 503(E) in Gazette of India dated the 1st September, 1981 together with a corrigendum thereto published in Notification No. G.S.R. 1056 in Gazette of India dated the 5th December, 1981.
- (51) A copy of the Annual Report (Hindi and English versions) of the Indian Association for Advancement of Medical Education, New Delhi, for the year 1978-79 along with Audited Accounts.
- (52) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.

- (53) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Advancement of Medical Education, New Delhi, for the year 1979-80 along with Audited Accounts.
- (54) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 133 of the Motor Vehicles Act, 1939:—
- (i) The Delhi Motor Vehicles (Fifth Amendment) Rules, 1980, published in Notification No. SECE. 3(26)|80-Tpt|9014 in Delhi Gazette dated the 18th September, 1980.
 - (ii) The Delhi Motor Vehicles (Sixth Amendment) Rules, 1980, published in Notification No. SECE. 3(19)|80-Tpt in Delhi Gazette dated the 16th January, 1981.
 - (iii) The Delhi Motor Vehicles (First Amendment) Rules, 1981, published in Notification No. SECE. 3(16)|80-Tpt. in Delhi Gazette dated the 31st March, 1981.
 - (iv) The Delhi Motor Vehicles (Second Amendment) Rules, 1981, published in Notification No. SECE. 3(34)|80-Tpt. in Delhi Gazette dated the 8th April, 1981.
 - (v) The Delhi Motor Vehicles (Third Amendment) Rules, 1981, published in Notification No. SECE. 3(33)|80-Tpt. in Delhi Gazette dated the 29th April, 1981.
 - (vi) The Delhi Motor Vehicles (Fourth Amendment) Rules, 1981, published in Notification No. SECE. 3(12)|81 Tpt. in Delhi Gazette dated the 13th November, 1981.
- (56) Five statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at items (i) to (v) of item (55) above.

(57) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952:—

- (i) The Employees' Provident Funds (Seventh Amendment) Scheme, 1981, published in Notification No. G.S.R. 642(E) in Gazette of India dated the 7th December, 1981.
- (ii) G.S.R. 643(E) published in Gazette of India dated the 7th December, 1981 extending the scope of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to establishments engaged in Poultry Farming.
- (iii) G.S.R. 644(E) published in Gazette of India dated the 7th December, 1981 extending the scope of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to establishments engaged in manufacture of 'Cattle Feed'.

(58) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—

- (i) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part III—Bhilai Steel Plant.
- (ii) Report of the Comptroller and Auditor General of India for the year 1981—Union Government (Commercial) Part IV—Rourkela Steel Plant.

(59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Telecommunications Consultants India Limited, New Delhi, for the year 1980-81.

- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

† (60) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 2 of the Essential Services Maintenance (Assam) Act, 1980 as amended by the Essential Services Maintenance Act, 1981:—

- (i) Assam Government Notification No. PLA. 334/80/220 published in Assam Government Gazette dated the 10th April, 1981 declaring services in connection with the production, supply and distribution of water and electricity including the services under the Assam State Electricity Board constituted under the Electricity Supply Act, 1948, to be essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980.
- (ii) Assam Government Notification No. PLA. 583/81/10 published in Assam Government Gazette dated the 14th August, 1981 declaring services in connection with the production, supply and distribution of electricity including the services under the Assam State Electricity Board constituted under the Electricity Supply Act, 1948, to be essential services within the State of Assam for the purpose of the Essential Services Maintenance (Assam) Act, 1980, as amended by the Services Maintenance Ordinance, 1981.

(61) A statement (Hindi and English versions) giving reasons for delay in laying the Notifications mentioned at (60) above.

5. Minutes of Committee on Private Members' Bills and Resolutions

Shri G. Lakshmanan laid on the Table Minutes of the Thirtieth to Thirty-fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

6. Minutes of Committee on Papers Laid on the Table

Dr. Rajendra Kumari Bajpai laid on the Table Minutes (Hindi and English versions) of the sittings of the Committee on Papers laid on the Table relating to their Ninth Report.

†At 6 P.M.

7. Minutes of Committee on Absence of Members

Shri P.V. G. Raju laid on the Table Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 22nd December, 1981.

8. Statements of Public Accounts Committee

SHRI SATISH AGARWAL laid on the Table Hindi and English versions of the Statements of the Public Accounts Committee showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Reports of the Committee:—

- (1) 89th Report (Sixth Lok Sabha) on Direct Taxes.
- (2) 94th Report (Sixth Lok Sabha) on Delhi Milk Scheme.
- (3) 103rd Report (Sixth Lok Sabha) on three Government Hospitals in Delhi.
- (4) 11th Report (Seventh Lok Sabha) on Arrears of Rent of telephone circuits etc., and Purchase of lead sleeves.
- (5) 12th Report (Seventh Lok Sabha) on Voluntary Disclosure of Income and Wealth Scheme, 1975.
- (6) 30th Report (Seventh Lok Sabha) on Indian Council of Agricultural Research.

9. Report of Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI R. R. BHOLE laid on the Table a copy each of the following Reports of the Study Tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Report of Study Tour of Study Group I of the Committee on its visit to Pune, Itarsi, Allahabad, Kanpur, Lucknow and Haridwar during October, 1981.
- (2) Report of the Study Tour of Study Group II of the Committee on its visit to Srinagar, Jammu, Jullundur, Amritsar, Nangal and Chandigarh during October, 1981.

10. Statements of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SHRI R. R. BHOLE laid on the Table Hindi and English versions of the following Statements of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Statement showing final replies of Government in respect of Chapter V and further information in respect of Chapter I/IV of the Thirty-sixth Action Taken Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Sixth Lok Sabha) on the Ministry of Labour (Directorate General of Employment and Training)—(i) Reservations for and employment of Scheduled Castes and Scheduled Tribes in the Directorate General of Employment and Training; and (ii) Employment and training of Scheduled Castes and Scheduled Tribes through the Agency of the Directorate General of Employment and Training.
- (2) Statement showing final replies of Government in respect of Chapter V and further information in respect of Chapter I/IV of the Third Action Taken Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Seventh Lok Sabha) on the Ministry of Petroleum, Chemicals and Fertilizers (Department of Petroleum)—Reservations for and employment of Scheduled Castes and Scheduled Tribes in the Indian Oil Corporation Limited (Marketing Division).

11. Messages from Rajya Sabha

Secretary reported the following Messages from Rajya Sabha:—

- (1) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 6) Bill, 1981, passed by Lok Sabha on the 16th December, 1981.
- (2) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 7) Bill, 1981, passed by Lok Sabha on the 16th December, 1981.
- (3) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Kerala Appropriation

(No. 4) Bill, 1981, passed by Lok Sabha on the 17th December, 1981.

- * (4) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Assam Appropriation (No. 2) Bill, 1981 passed by Lok Sabha on the 21st December, 1981.

12. Assent to Bill

Secretary laid on the Table the Cinematograph (Amendment) Bill, 1981, passed by the Houses of Parliament during the current session and assented to.

13. Report of Committee on Papers Laid on the Table

Dr. Rajendra Kumari Bajpai presented the Ninth Report (Hindi and English versions) of the Committee on Papers laid on the Table.

14. Report and Minutes of Committee on Petitions

Shri R. L. Bhatia presented the following Report and Minutes of the Committee on Petitions:—

- (i) Seventh Report (Hindi and English versions)
- (ii) Minutes of First to Fifteenth, Seventeenth to Nineteenth And Twenty-first to Twenty-third Sittings (Hindi and English versions).

15. Reports of Public Accounts Committee

Shri Satish Agarwal presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (i) Sixty-seventh Report on Union Excise Duties.
- (ii) Sixty-eighth Report on Central Railway—Idling of Imported invertors and Deposit Works on Railways.

16. Reports and Minutes of Committee on Public Undertakings

Shri Bansi Lal presented the following Reports and Minutes (Hindi and English versions) of the Committee on Public Undertakings:—

- (i) Twenty-eighth Report on HMT Ltd.—Tractors Division.
- (ii) Twenty-ninth Report on Jessop & Company Ltd.—Employment and Overheads.

*At 6 P.M.

(iii) Minutes of the sittings of the Committee relating to the two Reports mentioned above.

17. Report of Committee on Subordinate Legislation

Shri Mool Chand Daga presented the Tenth Report (Hindi and English versions) of the Committee on Subordinate Legislation.

18. Report of Committee on Government Assurances

Shri Jagannath Rao presented the Third Report (Hindi and English versions) of the Committee on Government Assurances.

19. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Shipping and Transport to the reported inordinate delay in completion of Patna-Hajipur Ganga bridge due to indifference on the part of the authorities.

The Minister of State in the Ministry of Shipping and Transport made a statement in regard thereto.

20. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

1. Shri K. Kunhambu—17th August to 18th September, 1981 (Sixth Session).
2. Shri R. K. Mhalgi—23rd November to 24th December, 1981 (Seventh Session).
3. Shri Kusuma Krishna Murthy—23rd November to 18th December, 1981 (Seventh Session).
4. Shri Anand Singh—23rd November to 24th December, 1981 (Seventh Session).
5. Shri Balasaheb Vikhe Patil—1st to 16th December, 1981 (Seventh Session).

21. Presentation of Petition

Shri E. Balanandan presented a petition signed by Shri Brij Mohan Toofan and others regarding sale of essential commodities through public distribution system, living wage for agricultural and industrial workers, introduction of unemployment allowance for unemployed, ban on retrenchment and closures and guarantee of trade union rights.

22. Government Bill—Introduced

THE ROAD TRANSPORT CORPORATIONS (AMENDMENT) BILL, 1981

23. Matters under Rule 377

(1) Shri Chintamani Jena raised a matter regarding assistance to State Government by Central Government for construction of Balasore-Jalasore-Kharagpur State Highway.

(2) Shri M. M. Lawrence raised a matter regarding steps for registration and absorption of Port workers of Cochin Port.

(3) Prof. Narain Chand Parashar raised a matter regarding release of adequate financial assistance under the programme for supply of drinking water for Himachal Pradesh.

(4) Shri Ram Lal Rahi raised a matter regarding alleged incidents of exploitation of Harijans and weaker sections with particular reference to incidents in Sitapur District in U.P.

(5) Shri Mohanlal Patel raised a matter regarding cancellation of trains in Bhavnagar section of Gujarat.

(6) Shri R. R. Bhole raised a matter regarding alleged incidents of theft in Bombay Port Trust.

(7) Shri Arif Mohammad Khan raised a matter regarding reported pollution of Ganges Water near Kanpur.

(8) Shri Ramavatar Shastri raised a matter regarding provision of shelter to the victims of Biharsheriff.

(9) Prof. K. K. Tewari raised a matter regarding need for withdrawal of the recent notification denying partial exemption from Customs Duty on certain drugs produced by the small scale units.

(10) Shri P. Rajagopal Naidu raised a matter regarding incentives to induce doctors to work in rural areas.

(11) Shri Shivkumar Singh raised a matter regarding alleged reduction in coal supply to Roshan Sizing Mills and other Mills in Burhanpur.

(12) Shri Suraj Bhan raised a matter regarding alleged derogatory remarks against Maharishi Valmiki on Delhi Door-darshan.

(13) Prof. Ajit Kumar Mehta raised a matter regarding allotment of funds for the Dairy Development Programme in Bihar.

(14) Shri C. T. Dhandapani raised a matter regarding need for CBI enquiry into the murder of a Verification Officer in a Temple at Tiruchendur.

(15) Shri Jitendra Prasad raised a matter regarding railway travel in East U.P. and Bihar.

24. Government Bills—Passed

(i) THE PLANTATIONS LABOUR (AMENDMENT) BILL, 1981, AS PASSED BY RAJYA SABHA

Discussion on the motion for consideration of the Bill moved on the 23rd December, 1981, continued.

The following Members took part in the debate:—

- (1) Shri K. A. Rajan
- (2) Shri Chitta Basu
- (3) Shri Mool Chand Daga
- (4) Shri Ram Pyare Panika

Shrimati Ram Dulari Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

On amendments No. 3, 4 and 5 to Clause 4 moved by Shri Mool Chand Daga the House divided; *Ayes 19; *Noes 68. The amendments were accordingly negatived.

Clause 4 was adopted.

Clauses 5 to 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati Ram Dulari Sinha.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri R. L. P. Verma
- (3) Shri Subodh Sen
- (4) Shrimati Ram Dulari Sinha.

The motion was adopted and the Bill was passed.

*Subject to correction.

(ii) THE INDIAN IRON AND STEEL COMPANY (ACQUISITION OF SHARES) AMENDMENT BILL, 1981, AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill, was moved by Shri Pranab Kumar Mukherjee.

Shri Krishna Chandra Halder took part in the debate.

Shri Pranab Kumar Mukherjee replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Kumar Mukherjee.

The following Members took part in the debate:—

- (1) Shri Ramavatar Shastri
- (2) Shri Pranab Kumar Mukherjee

The motion was adopted and the Bill was passed.

25. Motion Regarding Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions

Shri Ramnath Dubey moved the following motion:—

“That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd December, 1981.”

The motion was adopted.

26. Private Members' Bills—Introduced

(1) The Embassies, Consulates and United Nations Agencies Employees (Conditions of Service) Bill, 1981, by Dr. Subramaniam Swamy.

(2) The Small Family (Promotion and Motivation) Bill, 1981, by Shri Balasaheb Vikhe Patil.

(3) The Reservation of Posts in Public Sector and Private Sector Services (for Economically Weaker Section of Society) Bill, 1981, by Shri Balasaheb Vikhe Patil.

(4) The Political Parties (Financial Assistance) Bill, 1981, by Shri Balasaheb Vikhe Patil.

(5) The Wages (Removal of Disparity) Bill, 1981, by Shri Balasaheb Vikhe Patil.

(6) The Scheduled Castes and Scheduled Tribes Youth Employment Bill, 1981, by Shri Ram Swarup Ram.

(7) The Declaration and Public Scrutiny of Assets of Ministers and Members of Parliament Bill, 1981, by Prof. Madhu Dandavate.

(8) The Constitution (Amendment) Bill, 1981 (AMENDMENT OF ARTICLE 37, ETC.) by Prof. Madhu Dandavate.

(9) The Constitution (Amendment) Bill, 1981, (AMENDMENT OF ARTICLE 16), by Shri Harish Chandra Singh Rawat.

(10) The Constitution (Amendment) Bill, 1981 (AMENDMENT OF ARTICLE 16), by Shrimati Vidya Chennupati.

(11) The Cantonments (Amendment) Bill, 1981 (AMENDMENT OF SECTION 15, ETC.), by Shri Harish Chandra Singh Rawat.

27. Private Members' Bill—Under consideration

THE SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL, 1980 (AMENDMENT OF SECTIONS 3, 6B, ETC.) BY SHRI MOOL CHAND DAGA

Further discussion on the motion for consideration of the Bill moved on 18th September, 1981, continued.

The following Members took part in the debate:—

- (1) Shri Manoranjan Bhakta
- (2) Shri Bheravadan K. Gadhavi
- (3) Shri Sunil Maitra
- (4) Shri Zainul Basher
- (5) Shri Eduardo Faleiro
- (6) Shri Bhim Singh
- (7) Shri Jamilur Rahman
- (8) Shri M. Ramgopal Reddy
- (9) Shri Digambar Singh

(10) Shri Dileep Singh Bhuria

(11) Shri Ramnath Dubey

(12) Shri S. Murugain

(13) Shri Nandi Yellaiah

(Speech unfinished)

The discussion was not concluded.

28. Discussion under Rule 193

Shri Suraj Bhan raised a discussion on the situation arising out of the killing of 24 Harijans in Deholi Village, Mainpuri District, Uttar Pradesh on 18 November, 1981 and the failure of the authorities to offer adequate protection to the Harijan families.

The following Members took part in the debate:—

(1) Shri Arif Mohammad Khan

(2) Shri Jharkhande Rai

(3) Shri Arvind Netam

(4) Shri Rana Vir Singh

(5) Shri Satyasadhan Chakraborty

(6) Shri Krishna Prakash Tewari

(7) Shri Sunder Singh

(8) Shri D. P. Yadav

(9) Shri Raghunath Singh Verma

(10) Shri Ram Pyare Panika

(11) Shri Jagjivan Ram

(12) Shri Chandra Pal Shailani

(13) Dr. Subramaniam Swamy

(14) Shri Mahavir Prasad

(15) Shri Ram Swarup Ram

(16) Shri R. N. Rakesh

(17) Shri A. K. Roy

(18) Shri Hiralal R. Parmar

(19) Shri Chhangur Ram

Giani Zail Singh replied to the debate.

The discussion was concluded.

(ii)

29. Intimation regarding arrest and release of Members

The Deputy Speaker informed the House that the Speaker had received the following communications dated the 24th December, 1981, from the Deputy Commissioner of Police, New Delhi District, New Delhi:—

(i)

“I have the honour to inform you that I have found it my duty in the exercise of my powers that Sarvashri T. S. Negi, Ram Lal Rahi, Chaudhary Multan Singh and Shri Jaipal Singh Kashyap, Members of Lok Sabha who along with their other party workers voluntarily violated prohibitory orders promulgated under section 144 Cr.P.C. on the Raj Path Rafi Marg crossing at about 2.45 P.M. be arrested in case FIR No. 661 dated 24-12-81 under section 188 IPC, Police Station Parliament Street, New Delhi.

They are at present being kept at Police Station Mandir Marg, New Delhi, and are being produced before the Metropolitan Magistrate, New Delhi, shortly.”

(ii)

“Kindly refer to this office letter dated 24-12-81, informing you that Sarvashri T. S. Negi, Ram Lal Rahi, Chaudhary Multan Singh and Shri Jaipal Singh Kashyap, Members of Lok Sabha were arrested in case FIR No. 661 dated 24-12-81 under section 188 IPC, Police Station Parliament Street, New Delhi.

They were produced in the Court of Metropolitan Magistrate, New Delhi at Police Station Mandir Marg at 18.25 hours on 24-12-81. The Court released them after administering a warning.”

[Lok Sabha adjourned *sine die* at 00.10 A.M. (25-12-1981)].

AVTAR SINGH RIKHY,

Secretary.